Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

Meeting No. 01/82/2018 of 2018-19 dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals
The committee went through the minutes of earlier meeting No. 12/82 dated 20.03.2018 (actually held on 01.05.2018) and approved the same.

MEETING NUMBER : 1/82-ALC4/2018 **MEETING DATE** : 01.05.2018
(actually held on 17.05.2018 and 29.05.2018)

1	**Case No.:76/4/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
RIVASTIGMINE ZYDUS 1.5 MG CAPSULES	1Number	RIVASTIGMINE TARTRATE	2.45 mg/1.5 mg capsule
RIVASTIGMINE ZYDUS 3 MG CAPSULES	1Number	RIVASTIGMINE TARTRATE	4.90 mg/3.0 mg capsule
RIVASTIGMINE ZYDUS 4.5 MG CAPSULES	1Number	RIVASTIGMINE TARTRATE	7.35 mg/4.5 mg capsule
RIVASTIGMINE ZYDUS 6 MG CAPSULES	1Number	RIVASTIGMINE TARTRATE	9.80 mg/6 mg capsule

RA concerned may take further necessary action as per above decision of NC.

2	**Case No.:184/10/82-ALC4/2013**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00367/AM14/	RLA File :02/24/040/00030/AM14/	Lic.No/Date:0210190503 10.06.2013	

Decision : Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.049 kg	1	1 X Papaverine (Wet)-Crude containing Noscapine not more than 8% and crude Papaverine not more than 25% (on dry basis) Moisture content NLT 32% w/w	1kg
Papaverine Hcl BP	0.153 kg			

RA may take appropriate action as per the decision of Norms Committee.

Case No.:1/9/82-ALC4/2017	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
HQ File :01/82/050/00728/AM18/	RLA File :08/24/040/00478/AM14/	Lic.No/Date:0810129031 19.02.2014	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
1	CO-AMOXICLAV TABLETS B.P 625 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 625 MG IP/USP	20000000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	1170.56 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	601.800 kg
			3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
			4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	Relevant as per packing policy
2	CO-AMOXICLAV TABLETS B.P 375 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 375 MG IP/USP	300000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	87.79 kg
			2	POTASSIUM CLAVULANATE DILUTEDIP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	90.270
			3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
			4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	Relevant as per packing policy
3	CO-AMOXICLAV TABLETS B.P 1 GM OR AMOXICILLIN WITH	300000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	307.27 kg

	CLAVULANATE POTASSIUM TABLETS 1 GM IP/USP		2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	90.270 kg
			3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
			4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	Relevant as per packing policy
4	CO-AMOXICLAV FOR ORAL SUSPENSION BP 457 DRY SYRUP (100ML)	10000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	84.0 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH SILICON DIOXIDE (1:1)	28.24 kg
5	CO-AMOXICLAV FOR ORAL SUSPENSION BP 457 DRY SYRUP (70ML)	10000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	58.8 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH SILICON DIOXIDE (1:1)	19.8 kg
6	CO-AMOXICLAV FOR ORAL SUSPENSION BP 312.5 DRY SYRUP (100ML)	60000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	315.0 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH SILICON DIOXIDE (1:1)	186.08 kg
7	CO-AMOXICLAV FOR ORAL SUSPENSION BP 156.25 DRY SYRUP (100ML)	50000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	131.25 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH SILICON DIOXIDE (1:1)	77.53 kg
8	CO-AMOXICLAV FOR ORAL SUSPENSION BP 156.25 DRY SYRUP (60ML)	20000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	31.50 kg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH SILICON DIOXIDE (1:1)	18.61 kg
9	CO-AMOXICLAV FOR ORAL SUSPENSION BP	20000.000 Tablets	1	AMOXICILLIN TRIHYDRATE	58.8 kg

	228.5 DRY SYRUP (70ML)			IP/USP/BP	
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH SILICON DIOXIDE (1:1)	19.80 kg

RA concerned may take further necessary action as per above decision of NC.

4	**Case No.:419/4/82-ALC4/2017**	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:~~Deffered and Re-indexed~~** Approved
	HQ File :01/82/050/00427/AM18/	RLA File :05/24/040/00062/AM15/	Lic.No/Date:0510386899 20.05.2014	~~Defer Date:26.07.2018~~

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
Tablets Phenoxymethylpencillin 250mg. Each Tablet Contains : Phenoxymethylpencillin Potassium BP eq. to Phenoxymethylpencillin 250mg.	1 Number	Phenoxymethylpencillin Potassium (Pencillin V Potassium) BP/CP/USP - (Powder Form)	282.73 mg/per tablet
Tablets Phenoxymethylpencillin 250mg. Each Tablet Contains : Phenoxymethylpencillin Potassium BP eq. to Phenoxymethylpencillin 250mg.	1 Number		

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:231/4/82-ALC4/2017**	Party Name:SCOTT-EDIL ADVANCE RESEARCH LAB. AND EDUCATION LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00239/AM18/	RLA File :22/24/040/00041/AM15/	Lic.No/Date:2210015070 27.08.2014	Defer Date:26.07.2018

Decision :It was decided to call from the firm copy of Drug Manufacturing Licence (DML)

6	**Case No.:491/4/82-ALC4/2017**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00499/AM18/	RLA File :03/95/040/00847/AM15/	Lic.No/Date:0310792906 14.01.2015	Defer Date:26.07.2018

Decision : Deferred for comments of TE

7	**Case No.:97/4/82-ALC4/2017**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**

HQ File :01/82/050/00105/AM18/	RLA File :04/24/040/00073/AM16/	Lic.No/Date:0410160674 15.06.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NYSTTIN TABLETS USP 500000 UNITS	1 Number	1.	NYSTATIN USP	85.87 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

8	**Case No.:84/13/82-ALC4/2015**	Party Name:TIDE INDUSTRIES	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date:26.07.2018

Decision : Deferred for comments of TE

9	**Case No.:113/13/82-ALC4/2015**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	Defer Date:26.07.2018

Decision : A copy of reply dated 23.03.2016 received from the firm has been sent to the Deptt. of C&PC on 06.04.2016. Deferred for comments of TE

10	**Case No.:98/20/82-ALC4/2015**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date:26.07.2018

Decision : Information received and sent to DoP on 28.11.2017. The Committee accordingly defer the case. Deferred for comments of TE

11	**Case No.:476/4/82-ALC4/2017**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00484/AM18/	RLA File :07/24/040/00026/AM17/	Lic.No/Date:0710109705 25.04.2016	Defer Date:26.07.2018

Decision : Deferred for comments of TE

12	**Case No.:20/9/82-ALC4/2017**	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00747/AM18/	RLA File :26/24/040/00006/AM17/	Lic.No/Date:2610012758 10.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.	Import items	Qty. Allowed kg

	Qty.	No.		
CARISOPRODOL	1 kg	1	Propionaldehyde Liquid	1.024
		2	Dimathyl Carbonate Liquid	0.80
		3	Mono Isopropylamine Liquid	0.737
		4	Para Formaldehyde Solid	0.390
		5	Methanol Liquid	0.121
		6	Caustic Soda Flakes Liquid	0.975
		7	Chloroform Liquid	0.183
		8	Palladium carbon Solid	0.164 gm/kg
		9	Trichloro Acetic Acid Solid	1.28 kg
		10	Sodium Cyanate Solid	0.508 kg
		11	Toluene Liquid	0.664 kg

RA concerned may take further necessary action as per above decision of NC

13	**Case No.:477/4/82-ALC4/2017**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00485/AM18/	RLA File :07/24/040/00120/AM17/	Lic.No/Date:0710110078 12.07.2016	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

14	**Case No.:224/4/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00232/AM18/	RLA File :09/24/040/00397/AM17/	Lic.No/Date:0910064446 07.12.2016	Defer Date:26.07.2018
	Decision : The Committee decided give final reminder to the firm to furnish the information based on the recommendation of D/o Pharmaceuticals forwarded O.M. No35011/221/2016-PI(Norms) dated 26.09.2017, uploaded at the end of these minutes of 7/82 meeting dated 22.11.2017 failing which case will be rejected. Case is deferred.			

15	**Case No.:225/4/82-ALC4/2017**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00233/AM18/	RLA File :09/24/040/00506/AM17/	Lic.No/Date:0910064459 08.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg

4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYLESTER (CHE)	1 kg	1	Glyoxylic Acid 50%	0.743 kg
		2	L (-) menthol	0.751 kg
		3	Cyclohexane	0.79 kg
		4	2,5-Dihydroxy-1,4-Dithiane (2,5-DHT)	0.325 kg
		5	Cytosine	0.428 kg
		6	Hexamethyl Disilazane	0.698 kg

RA concerned may take further necessary action as per above decision of NC

16	**Case No.:200/4/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00208/AM18/	RLA File :09/24/040/00473/AM17/	Lic.No/Date:0910064484 14.12.2016	Defer Date:26.07.2018
	Decision :Deferred for comments of TE			

17	**Case No.:199/4/82-ALC4/2017**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00207/AM18/	RLA File :09/24/040/00512/AM17/	Lic.No/Date:0910064489 20.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
LORNOXICAM	1 kg	LORNOXICAM	1.395 kg

RA concerned may take further necessary action as per above decision of NC.

18	**Case No.:29/4/82-ALC4/2017**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00037/AM18/	RLA File :08/24/040/00118/AM17/	Lic.No/Date:0810139459 04.01.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

19	**Case No.:173/4/82-ALC4/2017**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00181/AM18/	RLA File :09/24/040/00535/AM17/	Lic.No/Date:0910064554 05.01.2017	Defer Date:26.07.2018
	Decision :Deferred for comments of TE			

20	**Case No.:171/4/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00179/AM18/	RLA File :09/24/040/00317/AM17/	Lic.No/Date:0910064562 09.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
GCLE(7-PEHNYL ACETAMIDEO-3-CHLORO METHYL CEPHALOSPORANIC ACID PARA METHOXY BENZYL ESTER)	kg	1	PENICILLIN G POTASSIUM FIRST CRYSTAL	1.61 kg
		2	ACETONE	1.971 kg
		3	ISOPROPYL ALCOHOL	0.66 kg
		4	METHYLENE CHLORIDE(MDC)	3.29 kg
		5	2 MERCAPTO BENZO THIAZOLE(MBT)	0.511kg
		6	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:230/4/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00238/AM18/	RLA File :09/24/040/00262/AM17/	Lic.No/Date:0910064564 09.01.2017	

21 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
GCLE(7-PEHNYL ACETAMIDEO-3-CHLORO METHYL CEPHALOSPORANIC ACID PARA METHOXY BENZYL ESTER)	1 kg	1	PENICILLIN G POTASSIUM FIRST CRYSTAL	1.61 kg
		2	ACETONE	1.971 kg
		3	ISOPROPYL ALCOHOL	0.66 kg
		4	METHYLENE CHLORIDE(MDC)	3.29 kg
		5	2 MERCAPTO BENZO THIAZOLE(MBT)	0.511kg
		6	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:166/4/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00174/AM18/	RLA File :09/24/040/00527/AM17/	Lic.No/Date:0910064569 10.01.2017	

22 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed Kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL) 3-METHOXYACRYLATE	1 kg	1	3-ISOCHROMANONE	0.957 kg
		2	O-XYLENE	1.04 kg

		3	SODIUM METHOXIDE POWDER	0.416 kg
		4	METHANOL	2.31 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:159/4/82-ALC4/2017	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00167/AM18/	RLA File :09/24/040/00543/AM17/	Lic.No/Date:0910064579 12.01.2017	

23 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Voriconazole Powder for Injection 200 mg /Vial, 30 ml Vial USP	1 Number	1	Voriconazole USP	210 mg/vial
		2	Kleptose NF	3200 mg/vial
		3	Vials Glass	Relevant as per packing policy
		4	Rubber Stoppers Rubber	Relevant as per packing policy
		5	Seals Plastic	Relevant as per packing policy
		6	Filters Plastic	Consumable
		7	Tubing Plastic	Not allowed under policy

RA concerned may take further necessary action as per above decision of NC

	Case No.:229/4/82-ALC4/2017	Party Name:AAP PHARMA TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
24	HQ File :01/82/050/00237/AM18/	RLA File :09/24/040/00513/AM17/	Lic.No/Date:0910064583 13.01.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

	Case No.:160/4/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00168/AM18/	RLA File :09/24/040/00542/AM17/	Lic.No/Date:0910064605 20.01.2017	

25 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
GCLE(7-PEHNYL ACETAMIDEO-	1 kg	1	PENICILLIN G	1.61 kg

3-CHLORO METHYL CEPHALOSPORANIC ACID PARA METHOXY BENZYL ESTER)		POTASSIUM FIRST CRYSTAL	
	2	ACETONE	1.971 kg
	3	ISOPROPYL ALCOHOL	0.66 kg
	4	METHYLENE CHLORIDE(MDC)	3.29 kg
	5	2 MERCAPTO BENZO THIAZOLE(MBT)	0.511kg
	6	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC

26	**Case No.:72/4/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00080/AM18/	RLA File :03/94/040/00969/AM17/	Lic.No/Date:0310810717 24.01.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

27	**Case No.:185/4/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00193/AM18/	RLA File :09/24/040/00577/AM17/	Lic.No/Date:0910064612 27.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
(S)-1-(3-ETHOXY-4-METHOXYPHENYL)-2-METHANE SULFONYL ETHYL AMINE	1 kg	1	ISOVANLLINE	0.968
		2	ACETONITRILE	0.95
		3	SODIUM BOROHYDRIDE	0.26
		4	TETRAHYDROFURAN	2.34
		5	S (-)-ALPHA-METHYL BENZYL AMINE	0.593
		6	ISO PROPYL ALCOHOL (IPA)	3.77
		7	2-METHYL TETRAHYDROFURAN	0.71

RA concerned may take further necessary action as per above decision of NC

28	**Case No.:71/4/82-ALC4/2017**	Party Name:FERMENTA BIOTECH LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00079/AM18/	RLA File :03/94/040/00970/AM17/	Lic.No/Date:0310810834 31.01.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

29	**Case No.:184/4/82-ALC4/2017**	Party Name:M.R.LABORATOARIES PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00192/AM18/	RLA File :09/24/040/00544/AM17/	Lic.No/Date:0910064621 31.01.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

30	**Case No.:149/4/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00157/AM18/	RLA File :09/24/040/00574/AM17/	Lic.No/Date:0910064617 31.01.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

31	**Case No.:73/4/82-ALC4/2017**	Party Name:FDC LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00081/AM18/	RLA File :03/94/040/00991/AM17/	Lic.No/Date:0310810972 06.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Natoptic Eye Drops 5ml (Natamycin Ophthalmic Suspension 5% w/v)	vial	1	NATAMYCIN - MICRONISED AND STERILE	262.5 mg/5 ml vial

RA concerned may take further necessary action as per above decision of NC.

32	**Case No.:194/4/82-ALC4/2017**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00202/AM18/	RLA File :09/24/040/00569/AM17/	Lic.No/Date:0910064646 06.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
BROSALIDOX-L (Containing minimum10% of 5 Bromo-5 Nitro-1,3-Ploxane)	100000.000 kg	1	PROPYLENE GLYCOL	90000.000
		2	5-BROMO-5-NITRO-1,3-DIOXANE	10000.000

RA concerned may take further necessary action as per above decision of NC.

33	**Case No.:187/4/82-ALC4/2017**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00195/AM18/	RLA File :09/24/040/00536/AM17/	Lic.No/Date:0910064655 07.02.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

34	**Case No.:190/4/82-ALC4/2017**	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00198/AM18/	RLA File :09/24/040/00547/AM17/	Lic.No/Date:0910064659 07.02.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

35	**Case No.:449/4/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00457/AM18/	RLA File :52/24/040/00066/AM17/	Lic.No/Date:5210042169 07.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed Kg
N-ETHYL LACTUM / N-ETHYL-1:8-NAPHTHOLACTUM / NEL / ORGANIC DYE INTERMEDIATE SR-102	1 kg	1	NAPHTHO STYRIL	0.985
		2	CAUSTIC SODA (100%)	0.580

RA concerned may take further necessary action as per above decision of NC

36	**Case No.:94/4/82-ALC4/2017**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00102/AM18/	RLA File :03/95/040/00855/AM17/	Lic.No/Date:0310811026 08.02.2017	

Decision : Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/383/2013-PID dated 29.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl. No.	Item of Import	Quantity allowed kg
BACILLUS CEREUS (B.C.)	kg	1	PEPTONES	2.1 kg

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:68/4/82-ALC4/2017**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00076/AM18/	RLA File :03/94/040/01005/AM17/	Lic.No/Date:0310811143 13.02.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

38	**Case No.:96/9/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00823/AM18/	RLA File :07/24/040/00368/AM17/	Lic.No/Date:0710111132 15.02.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 6/82 dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg
CALCIUM GLUBIONATE	1 kg	1.	CALCIUM CARBONATE	0.259 kg
		2.	LACTOSE	0.829 kg
		3.	CALCIUM GLUCONATE - ORAL GRADE	0.430 kg
LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

A may take appropriate action as per the decision of Norms Committee.

39	**Case No.:58/4/82-ALC4/2017**	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00066/AM18/	RLA File :03/95/040/00361/AM17/	Lic.No/Date:0310811245 15.02.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm following information : **i. Complete chemical reaction molecular weight Structural formula of import and export item showing % yield of every stage of reaction.** **ii. Past production consumption data duly certified by Central Excise / GST** **iii. Calculation sheet to arrive at the row material** .			

40	**Case No.:148/4/82-ALC4/2017**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00156/AM18/	RLA File :09/24/040/00622/AM17/	Lic.No/Date:0910064689 16.02.2017	Defer Date:26.07.2018
	Decision : It was decided to remind DBT to expedite their comments. Case is deferred.			

41	**Case No.:143/4/82-ALC4/2017**	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00151/AM18/	RLA File :07/24/040/00375/AM17/	Lic.No/Date:0710111158 21.02.2017	Defer Date:26.07.2018
	Decision : Deferred for Comments of TE			

42	**Case No.:98/4/82-ALC4/2017**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00106/AM18/	RLA File :05/24/040/00551/AM17/	Lic.No/Date:0510401730 21.02.2017	Defer Date:26.07.2018
	Decision : It was decided to remind DBT to expedite their comments. Case is deferred			

43	**Case No.:63/4/82-ALC4/2017**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00071/AM18/	RLA File :03/94/040/00998/AM17/	Lic.No/Date:0310811363 22.02.2017	Defer Date:26.07.2018
	Decision : Deferred for Comments of TE			

44	**Case No.:64/4/82-ALC4/2017**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00072/AM18/	RLA File :03/94/040/00997/AM17/	Lic.No/Date:0310811361 22.02.2017	Defer Date:26.07.2018
	Decision : Deferred for Comments of TE			

45	**Case No.:181/4/82-ALC4/2017**	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00189/AM18/	RLA File :09/24/040/00561/AM17/	Lic.No/Date:0910064725 24.02.2017	Defer Date:26.07.2018
	Decision : It was decided to send a copy of application to DBT for their comments. Case is deferred			

46	**Case No.:183/4/82-ALC4/2017**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00191/AM18/	RLA File :09/24/040/00612/AM17/	Lic.No/Date:0910064722 24.02.2017	Defer Date:26.07.2018
	Decision : Deferred for Comments of TE			

47	**Case No.:155/4/82-ALC4/2017**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00163/AM18/	RLA File :09/24/040/00625/AM17/	Lic.No/Date:0910064733 28.02.2017	Defer Date:26.07.2018
	Decision : Deferred for Comments of TE			

48	**Case No.:76/4/82-ALC4/2017**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00084/AM18/	RLA File :03/94/040/01078/AM17/	Lic.No/Date:0310811511 01.03.2017	Defer Date:26.07.2018
	Decision : Deferred for Comments of TE			

49	**Case No.:80/4/82-ALC4/2017**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310811513	Defer

:01/82/050/00088/AM18/	:03/94/040/01072/AM17/	01.03.2017	Date:26.07.2018

Decision : It was decided to call from the firm copy of DML and copy of Master Batch Formula (MBF).

50	**Case No.:37/4/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00045/AM18/	RLA File :52/24/040/00048/AM17/	Lic.No/Date:5210042198 01.03.2017	Defer Date:26.07.2018

Decision :Deferred for Comments of TE

51	**Case No.:39/4/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00047/AM18/	RLA File :08/24/040/00496/AM17/	Lic.No/Date:0810139818 02.03.2017	Defer Date:26.07.2018

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
MOISTURISING NASAL SPRAY (OXYMETAZOLINE HYDROCHLORIDE 0.05%) 1X22ML / OXYSPRAY MOISTURISING 1X22ML	1 lakh Nos.	1.	OXYMETAZOLINE HYDROCHLORIDE USP (	1.122 kgs
		2.	30 CC HDPE 18 MM BOTTLE NS AS PER GENERAL POLICY FOR PACKING MATERIAL : PACKING MATERIAL IN FINISHED FORM - NET NOS. 100000)	Relevant as per packing policy
		3	PUMP/ACTUATOR, 0.10 ML AS PER GENERAL POLICY FOR PACKING MATERIAL : PACKING MATERIAL IN FINISHED FORM - NET NOS. 100000)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

52	**Case No.:169/4/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00177/AM18/	RLA File :09/24/040/00634/AM17/	Lic.No/Date:0910064766 03.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
(1S)-1-(3-ETHOXY-4-METHOXYPHENYL)-2-METHANESULFONYLETHYLAMINE	1 kg	1	ISOVANLLINE	0.968
		2	ACETONITRILE	0.95
		3	SODIUM BOROHYDRIDE	0.260
		4	TETRAHYDRO FURAN	2.34
		5	S (-)-ALPHA-METHYL BENZYL AMINE	0.593
		6	ISO PROPYL ALCOHOL (IPA)	3.77
		7	2-METHYL TETRAHYDROFURAN	0.71

RA concerned may take further necessary action as per above decision of NC

53	**Case No.:442/4/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00450/AM18/	RLA File :03/94/040/01096/AM17/	Lic.No/Date:0310811634 06.03.2017	

Decision : Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N METHYL MORPHOLINE OXIDE 50% / IAL NMMO 50%	1Kg	1.	MORPHOLINE	0.391 kg

RA concerned may take further necessary action as per above decision of NC.

54	**Case No.:133/4/82-ALC4/2017**	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00141/AM18/	RLA File :34/24/040/00322/AM17/	Lic.No/Date:3410043014 09.03.2017	Defer Date:26.07.2018

Decision : It was decided to call from the firm copy of COA of import item from foreign supplier showing particle size analysing.

55	**Case No.:154/4/82-ALC4/2017**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00162/AM18/	RLA File :09/24/040/00651/AM17/	Lic.No/Date:0910064772 09.03.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

56	**Case No.:13/4/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00021/AM18/	RLA File :05/24/040/00614/AM17/	Lic.No/Date:0510401908 09.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Caffeine Citrate Injection USP, 60mg/3ml (20mg/ml) 3ml, Each ml contains Caffeine Citrate 20mg equivalent to 10 mg of Caffeine Anhydrous USP (Equivalent to 29.930 Kg of Bulk Drug)	1 Number	1	CAFFEINE ANHYDROUS USP	33 mg/3 ml vial
Caffeine Citrate Oral Solution USP, 60mg/3ml (20mg/ml) 3ml, Each ml contains Caffeine Citrate 20mg equivalent to 10 mg of Caffeine Anhydrous USP (Equivalent to 20.000 Kg of Bulk Drug) (Equivalent to total 49.930 Kg of Bulk Drug) (Pharmaceutical Formulation / Standard Grade)	1 Number	1	CAFFEINE ANHYDROUS USP	33 mg/3 ml vial
RA concerned may take further necessary action as per above decision of NC				

	Case No.:46/4/82-ALC4/2017	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00054/AM18/	RLA File :08/24/040/00508/AM17/	Lic.No/Date:0810139896 15.03.2017	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
SODIUM CHONDROITIN SULPHATE INJECTION 16% W / V (6 ML VIAL) NET CONTENTS OF BULK DRUG 1.152 KGS	1 Number	1	SODIUM CHONDROITIN SULPHATE EP	1.056 Gm / 6 ml vial
RA concerned may take further necessary action as per above decision of NC				

	Case No.:21/4/82-ALC4/2017	Party Name:BIOMIR VENTURE LLP	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
58	HQ File :01/82/050/00029/AM18/	RLA File :31/83/040/00174/AM17/	Lic.No/Date:3110066623 15.03.2017	Defer Date:26.07.2018

Decision : It was decided to call from the firm copy of DML and copy of COA of import item from foreign supplier.

59	**Case No.:51/4/82-ALC4/2017**	Party Name:NOCIL LIMITED	Meet No/Date:1/82-ALC4/2018	**Status: Approved**

			01.05.2018	
	HQ File :01/82/050/00059/AM18/	RLA File :03/95/040/00861/AM17/	Lic.No/Date:0310811898 17.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed Kg
N-(Cyclohexylthio-) phthalimide Our Brand Name :- PILGARD PVI	1 kg	1	Phthalic Anyhdride (PAN)	0.603
		2	DICYCLOHEXYL DISULPHIDE (DCDS)	0.486
		3	CAUSTIC POTASH FLAKES (Potassium Hydroxide) (KOH)	0.020

RA concerned may take further necessary action as per above decision of NC

60	**Case No.:52/4/82-ALC4/2017**	Party Name:NOCIL LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00060/AM18/	RLA File :03/95/040/00942/AM17/	Lic.No/Date:0310811900 17.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed Kg
N-(Cyclohexylthio-) phthalimide Our Brand Name :- PILGARD PVI	1 kg	1	Phthalic Anyhdride (PAN)	0.603
		2	DICYCLOHEXYL DISULPHIDE (DCDS)	0.486
		3	CAUSTIC POTASH FLAKES (Potassium Hydroxide) (KOH)	0.020

RA concerned may take further necessary action as per above decision of NC

61	**Case No.:244/4/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00252/AM18/	RLA File :03/94/040/01115/AM17/	Lic.No/Date:0310811950 20.03.2017	Defer Date:26.07.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm following information :

iv. Complete chemical reaction showing % yield on molar basis for each steps

v. Past production consumption data duly certified by Central Excise & Service Tax Association.

62	**Case No.:245/4/82-ALC4/2017**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00253/AM18/	RLA File :03/94/040/01131/AM17/	Lic.No/Date:0310811953 20.03.2017	Defer Date:26.07.2018

	Decision : Deferred for comments of TE

63	**Case No.:135/4/82-ALC4/2017**	Party Name:RIDDHI PHARMA	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00143/AM18/	RLA File :34/24/040/00355/AM17/	Lic.No/Date:3410043042 20.03.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

64	**Case No.:130/4/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00138/AM18/	RLA File :34/24/040/00365/AM17/	Lic.No/Date:3410043052 23.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CEFEPIME FOR INJECTION 1GM	1 Number	1.	STERILE CEFEPIME FOR INJECTION	1.8975 gm/vial
		2.	GLASS BOTTELS	Relevant as per packing policy
		3.	RUBBER STOPERS	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

65	**Case No.:26/4/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00034/AM18/	RLA File :05/23/040/00602/AM17/	Lic.No/Date:0510402049 23.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Vinorelbine Injections 10mg/1ml.	1 Number	1	Vinorelbine Tartrate IP/USP. IP/USP	15.239 mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 13mm Daikyo Fluorotec S2-F451W D777-1. Rubber Stoppers 13mm dia coated.	Relevant as per packing policy
Vinorelbine Injections 50mg/5ml	1 Number	1	Vinorelbine Tartrate IP/USP. IP/USP	76.195mg/ vial
		2	Rubber Stoppers for Pharmaceutical Article Use R/S 20mm Fluorotec 1242-1888 WSTR.	Relevant as per packing policy

			Rubber Stoppers 20mm dia coated.	

RA concerned may take further necessary action as per above decision of NC

66	**Case No.:92/4/82-ALC4/2017**	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00100/AM18/	RLA File :03/95/040/00995/AM17/	Lic.No/Date:0310812040 23.03.2017	Defer Date:26.07.2018
	Decision : It was decided to call from the firm to furnish complete technical details as per appendix 33 or 4E.			

67	**Case No.:193/4/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00201/AM18/	RLA File :09/24/040/00659/AM17/	Lic.No/Date:0910064836 24.03.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

68	**Case No.:274/4/82-ALC4/2017**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00282/AM18/	RLA File :03/94/040/01147/AM17/	Lic.No/Date:0310812082 25.03.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

69	**Case No.:127/4/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00135/AM18/	RLA File :52/24/040/00087/AM17/	Lic.No/Date:5210042224 29.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed Kg
N-ETHYL LACTUM / N-ETHYL-1:8-NAPHTHOLACTUM / NEL / ORGANIC DYE INTERMEDIATE SR-102	1kg	1	NAPHTHOSTYRIL	0.985
		2	CAUSTIC SODA (100%)	0.580

RA concerned may take further necessary action as per above decision of NC

70	**Case No.:119/4/82-ALC4/2017**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00127/AM18/	RLA File :22/24/040/00114/AM17/	Lic.No/Date:2210015679 30.03.2017	Defer Date:26.07.2018

Decision : It was decided to call from the firm production consumption data duly certified by Central Excise & Service Tax Association

	Case No.:114/4/82-ALC4/2017	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
71	HQ File :01/82/050/00122/AM18/	RLA File :05/24/040/00636/AM17/	Lic.No/Date:0510402098 30.03.2017	Defer Date:26.07.2018
	Decision : Import and export items not properly define, it was decided to call the firm for personal hearing.			

	Case No.:111/4/82-ALC4/2017	Party Name:ELIXIR PHARMA	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00119/AM18/	RLA File :08/24/040/00519/AM17/	Lic.No/Date:0810139981 31.03.2017	

72 **Decision** :Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/625/2014-PI(Norms) dated May 2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1kg	1	Isovaleraldehyde	0.6068 kg
		2	Ethyl Cyanoacetate	0.7814 kg
		3	Diethyl Malonate	0.9784 kg

RA concerned may take further necessary action as per above decision

	Case No.:118/4/82-ALC4/2017	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
73	HQ File :01/82/050/00126/AM18/	RLA File :22/24/040/00121/AM17/	Lic.No/Date:2210015682 31.03.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

	Case No.:195/4/82-ALC4/2017	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
74	HQ File :01/82/050/00203/AM18/	RLA File :09/24/040/00692/AM17/	Lic.No/Date:0910064849 31.03.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

	Case No.:202/4/82-ALC4/2017	Party Name:VETBIOCHEM INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
75	HQ File :01/82/050/00210/AM18/	RLA File :31/83/040/00177/AM17/	Lic.No/Date:3110066645 31.03.2017	Defer Date:26.07.2018
	Decision : It was decided to call from the firm copy of DML for the export product			

76	**Case No.:272/4/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00280/AM18/	RLA File :03/94/040/01145/AM17/	Lic.No/Date:0310812337 03.04.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm following information:- i) % Yield in molar basis for each steps ii) |Material balance for each steps			

77	**Case No.:109/4/82-ALC4/2017**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00117/AM18/	RLA File :08/24/040/00475/AM17/	Lic.No/Date:0810140009 03.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

78	**Case No.:277/4/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00285/AM18/	RLA File :03/94/040/01181/AM17/	Lic.No/Date:0310812323 03.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

79	**Case No.:112/4/82-ALC4/2017**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00120/AM18/	RLA File :05/23/040/00629/AM17/	Lic.No/Date:0510402146 03.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

80	**Case No.:131/4/82-ALC4/2017**	Party Name:PANOLI INTERMEDIATES (INDIA) PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00139/AM18/	RLA File :34/24/040/00281/AM17/	Lic.No/Date:3410043093 03.04.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm Complete chemical reaction shsowing description for import and export molecular weight and % yield on molar basis for each steps of manufacturing process.			

81	**Case No.:204/4/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00212/AM18/	RLA File :05/24/040/00655/AM17/	Lic.No/Date:0510402142 03.04.2017	Defer Date:26.07.2018
	Decision : It was decided to call from the firm copy of DML for the export product			

82	**Case No.:201/4/82-ALC4/2017**	Party Name:UMA ENTERPRISE	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00209/AM18/	RLA File :08/24/040/00504/AM17/	Lic.No/Date:0810139999 03.04.2017	Defer Date:26.07.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm following information:-

i. Complete chemical reaction shsowing description for import and export molecular weight and % yield on molar basis for each steps of manufacturing process.

ii. Requirement and recovering of |Tertiary Butanol

83

Case No.:267/4/82-ALC4/2017	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
HQ File :01/82/050/00275/AM18/	RLA File :03/94/040/01134/AM17/	Lic.No/Date:0310812359 04.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Tiagabine Hydrochloride Tablets 2 mg	1 Number		Tiagabine Hydrochloride	2.04 mg/2 mg tablet
Tiagabine Hydrochloride Tablets 4 mg	1 Number		Tiagabine Hydrochloride	4.08 mg/4 mg tablet
Tiagabine Hydrochloride Tablets 12 mg	1 Number		Tiagabine Hydrochloride	12.24 mg/12 mg tablet
Tiagabine Hydrochloride Tablets 16 mg	1 Number		Tiagabine Hydrochloride	16.32 mg/16 mg tablet

RA concerned may take further necessary action as per above decision of NC

84

Case No.:266/4/82-ALC4/2017	Party Name:APEX PHARMA,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00274/AM18/	RLA File :03/94/040/00003/AM18/	Lic.No/Date:0310812377 05.04.2017	Defer Date:26.07.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm of the volume of Selamectin filled in each pipetts.

85

Case No.:203/4/82-ALC4/2017	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
HQ File :01/82/050/00211/AM18/	RLA File :05/24/040/00668/AM17/	Lic.No/Date:0510402151 05.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net (as applied) subject to condition that the firm will furnish the DML to concerned RA.

RA concerned may take further necessary action as per above decision of NC

86

Case No.:252/4/82-ALC4/2017	Party Name:WAXSEN LIFESCIENCE PVT. LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00260/AM18/	RLA File :03/95/040/01042/AM17/	Lic.No/Date:0310812370 05.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

87	**Case No.:320/4/82-ALC4/2017**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00328/AM18/	RLA File :09/24/040/00670/AM17/	Lic.No/Date:0910064868 06.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

88	**Case No.:132/4/82-ALC4/2017**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00140/AM18/	RLA File :05/24/040/00003/AM18/	Lic.No/Date:0510402176 06.04.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per 4E.			

89	**Case No.:113/4/82-ALC4/2017**	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00121/AM18/	RLA File :05/24/040/00664/AM17/	Lic.No/Date:0510402174 06.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

90	**Case No.:222/4/82-ALC4/2017**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00230/AM18/	RLA File :09/24/040/00667/AM17/	Lic.No/Date:0910064882 07.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Gemcitabine Hcl	1 kg	1.	N-Acetyl Cytosine	3.66 kg
		2.	Trimethylsilyl Trifluoromethane sulfonate (Or) Trimethylsilylfluoromethane Sulphonate	5.30 kg
		3.	Dibenzoyllactol (or) DBL	5.14 kg
		4	Methylene Chloride	13.60 kg
		5	Methanol	8.80 kg
		6	Acetone	15.00 kg

RA concerned may take further necessary action as per above decision of NC

91	**Case No.:335/4/82-ALC4/2017**	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**

HQ File :01/82/050/00343/AM18/	RLA File :09/24/040/00661/AM17/	Lic.No/Date:0910064876 07.04.2017	

Decision:Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CYCLO HEXYL ESTER) OR (CHE) OR (CHE-III)	1 Kg.	1.	GLYOXYLIC ACID - 50%	0.743
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325
		3	CYTOSINE	0.428
		4	HEXAMETHYL DISILAZANE	0.698
		5	DIMETHYL FORMAMIDE	0.26
		6	TRIETHYLAMINE	0.67
		7	METHYLENE CHLORIDE	1.56
		8	L-MENTHOL	0.751
		9	TRIPHOSGENE	0.50

RA concerned may take further necessary action as per above decision of NC

92	**Case No.:336/4/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00344/AM18/	RLA File :09/24/040/00004/AM18/	Lic.No/Date:0910064872 07.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
LEVOFLOXACIN HEMIHYDRATE	1 kg	1.	Levo ethyl ester (Or) Ethyl (-) 9, 10-difluoro-3(S)-methyl-7-oxo-2,3-dihydro-7H-pyrido [1,2,3-de]-1,4-Benzoxazine-6-carboxylate	1.05
		2.	Toluene	0.219
		3.	Isopropyl Alcohol (IPA)	0.880
		4.	N-Methyl Piperazine	0.432

RA concerned may take further necessary action as per above decision of NC

93	**Case No.:323/4/82-ALC4/2017**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00331/AM18/	RLA File :09/24/040/00690/AM17/	Lic.No/Date:0910064884 07.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
ORLISTAT 50% WW PELLETS	1 Kg.	1.	ORLISTAT USP	0. 50 kg

RA concerned may take further necessary action as per above decision of NC

94	**Case No.:107/4/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00115/AM18/	RLA File :31/83/040/00161/AM17/	Lic.No/Date:3110066691 10.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

95	**Case No.:273/4/82-ALC4/2017**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00281/AM18/	RLA File :03/94/040/00009/AM18/	Lic.No/Date:0310812404 10.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
5 Chloro Salicylic Acid	1 Kg.	1.	Para Chloro Phenol	0.87 kg

RA concerned may take further necessary action as per above decision of NC

96	**Case No.:333/4/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00341/AM18/	RLA File :09/24/040/00665/AM17/	Lic.No/Date:0910064902 11.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
VALSARTAN	1 Kg.	1.	4-bromomethyl-2-cyanobiphenyl	0.856
		2	Acetone	0.80
		3	Activated Carbon (Carbon Enoanticromos)	0.10
		4	L-Valine	0.661
		5	Methanol	1.00
		6	Potassium Carbonate (Anhydrous)	1.434
		7	Toluene	6.69
		8	Valeroyl Chloride	0.55

			(Pentanoyl Chloride)	
		9	Steam/Thermal Coal (Non-Cooking) in Bulk	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

	Case No.:215/4/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00223/AM18/	RLA File :08/24/040/00002/AM18/	Lic.No/Date:0810140061 11.04.2017	

97 **Decision**: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
IVABRADINE HCL	1 Kg.	1.	(1S)-4,5-DIMETHOXY-1-(METHYLAMINOMETHYL)-BENZOCYCLOBUTANE HYDROCHLORIDE	1.075 kg
		2	HOMO VERATRIC ACID/3,4-DIMETHOXYPHENYL ACETIC ACID	0.804
		3	AMINO ACETALDEHYDE DIMETHYL ACETAL (This licence is issued as per Para 4.7 of H.B AM 2015-2020 with subject to Fixation of Norms by ALC Delhi.)	0.431

RA concerned may take further necessary action as per above decision of NC

	Case No.:257/4/82-ALC4/2017	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
98	HQ File :01/82/050/00265/AM18/	RLA File :03/95/040/00999/AM17/	Lic.No/Date:0310812435 11.04.2017	Defer Date:26.07.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per Appendix 4E

	Case No.:327/4/82-ALC4/2017	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00335/AM18/	RLA File :09/24/040/00676/AM17/	Lic.No/Date:0910064919 13.04.2017	

99 **Decision :** In the light of earlier decision taken by NC in its 3/82 meeting 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg
ADSORBED TETANUS	2000000 vials	1.	L-CYSTINE	As per A 2304 of HBP-II
		2.	THIOMERSAL	As per A 2304 of HBP-II

VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-10ML 20 DOSES (EACH DOSE IS EQUIVALENT TO 0.5 ML)		3.	N Z CASE TT (CASEIN PEPTONE PLUS)	As per A 2304 of HBP-II
		4.	L-TYROSINE	As per A 2304 of HBP-II
		5.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per A 2304 of HBP-II
		6.	SILICON EMULSION	0.043 kg
		7	TRI SODIUM ORTHO PHOSPHATE	As per A 2304 of HBP-II
		8	GLASS VIALS	As per A 2304 of HBP-II
		9	RUBBER STOPPERS	As per A 2304 of HBP-II
		10	ALUMINIUM CAPS/SEALS	As per A 2304 of HBP-II
		11	SHIPPING INDICATORS (Q TAG 2 PLUS)	As per A 2304 of HBP-II
		12	VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	5005 Nos.
		13	FILTERS AND FILTER AIDS	2.5 Nos.

RA may take appropriate action as per the decision of Norms Committee.

100	**Case No.:144/4/82-ALC4/2017**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00152/AM18/	RLA File :04/24/040/00004/AM18/	Lic.No/Date:0410162984 13.04.2017	.

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Diclofenac + Nuerotropas Capsules	1 Number	1	Cyanocobalamin	204.0mcg/capsule

RA concerned may take further necessary action as per above decision of NC

101	**Case No.:340/4/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00348/AM18/	RLA File :09/24/040/00694/AM17/	Lic.No/Date:0910064920 13.04.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

102	**Case No.:325/4/82-ALC4/2017**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00333/AM18/	RLA File :09/24/040/00017/AM18/	Lic.No/Date:0910064911 13.04.2017	

Decision : In the light of earlier decision taken by NC in its 18/82 meeting dated 18.02.2015 and in

consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. Allowed kg
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg
		7.	Stearic Acid	0.0100 kg

RA concerned may take further necessary action as per above decision of NC.

103	**Case No.:259/4/82-ALC4/2017**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00267/AM18/	RLA File :03/95/040/00023/AM18/	Lic.No/Date:0310812492 13.04.2017	Defer Date:26.07.2018

Decision : Decision : Committee considered the case as per agenda and it was decided to call from the firm following information :

i) Composition of export and import product.

ii) Wastage claimed in the manufacture

104	**Case No.:255/4/82-ALC4/2017**	Party Name:OM INTERCONTINENTAL	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00263/AM18/	RLA File :03/95/040/00025/AM18/	Lic.No/Date:0310812544 18.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
OXO THIOXANTHENYL OXYETHANOIC ACID (CX ACID)	1 kg	1	2 2 DITHIODIBENZOIC ACID	0.743 kg
		2	PHENOXY ACETIC ACID	0.886 kg

RA concerned may take further necessary action as per above decision of NC

105	**Case No.:211/4/82-ALC4/2017**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00219/AM18/	RLA File :05/24/040/00017/AM18/	Lic.No/Date:0510402237 18.04.2017	Defer Date:26.07.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm copy of Drug Manufacturing Licence (DML) and copy of Master Batch Formula.

106	**Case No.:256/4/82-ALC4/2017**	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00264/AM18/	RLA File :03/95/040/00925/AM17/	Lic.No/Date:0310812525 18.04.2017	Defer Date:26.07.2018

Decision : Decision : Committee considered the case as per agenda and it was decided to call from the firm following information :

iii) Complete chemical reaction showing molecular weight of each item and % yield on molar basis.

iv) CA certificate showing past production consumption data.

107	**Case No.:108/4/82-ALC4/2017**	Party Name:PI INDUSTRIES LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00116/AM18/	RLA File :13/24/040/00002/AM18/	Lic.No/Date:1310048604 20.04.2017	

Decision : In the light of earlier decision taken by NC in its 18/82 meeting dated 18.02.2015 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. Allowed in kg
AE - 473 (2-{2-chloro-4-mesyl-3-[(RS)]-tetrahydro-2-furylmethoxymethyl} benzoyl)-cyclohexane-1, 3-Dione)	1 g	1.	3-Chloro -2-Methyl aniline	0.725
		2.	Toluene	3.306
		3.	Bromine	0.705
		4.	Tetrahydrofurfuryl alcohol	0.238
		5.	1,3-Cyclohexanedione	0.327
		6.	Sodium Methyl Mercaptide	1.836
		7.	Sodium Nitrite	0.429
		8	Ethylene Dichloride	0.719

RA concerned may take further necessary action as per above decision of NC.

108	**Case No.:265/4/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00273/AM18/	RLA File :03/94/040/01081/AM17/	Lic.No/Date:0310812657 21.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Tetra Butyl Ammonium Bromide 50% solution in water	1 kg	1	Tetra Butyl Ammonium Bromide	0.50 kg

RA concerned may take further necessary action as per above decision of NC

109	**Case No.:339/4/82-ALC4/2017**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00347/AM18/	RLA File :09/24/040/00695/AM17/	Lic.No/Date:0910064935 21.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
Esomeprazole Magnesium	1 kg	1	3, 5-Dimethyl pyridine	1.06 kg
		2	Methylene Di Chloride	3.13 kg

		3	Methanol	7.54 kg
		4	Toluene	8.73 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:263/4/82-ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00271/AM18/	RLA File :03/94/040/01080/AM17/	Lic.No/Date:0310812697 24.04.2017	

110 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
N Hexyl Bromide (1-Bromo Hexane)	1 kg	1	Nacol 6-98 (1-Hexanol or N-Hexanol)	0.686 kg
		2	Liquid Bromine	0.545 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:264/4/82-ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00272/AM18/	RLA File :03/94/040/01082/AM17/	Lic.No/Date:0310812699 24.04.2017	

111 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Tri Phenyl Phosphine	0.785 kg
		2.	Ethyl Bromide	0.230 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:342/4/82-ALC4/2017	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00350/AM18/	RLA File :09/24/040/00681/AM17/	Lic.No/Date:0910064951 24.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
1-[4-(PYRIDINE-2-YL)PHENYL]-5(S)-2,5-BIS[(TERT.BUTYLOXY-CARBONYL)-AMINO]-4(S)-HYDROXY-6-PHENYL-2-AZAHEXANE	1 kg	1.	(2R,3R)-N-(3-AMINO-2-HYDROXY-4-PHENYL BUTYL)-N-ISOBUTYL-4-AMINO BENZENE SULFONAMIDE	0.50 kg
		2.	Toluene	1.05 kg
		3.	Methylene Chloride	2.30 kg
		4.	Isopropyl Alcohol	3.68 kg

RA concerned may take further necessary action as per above decision of NC

113	**Case No.:343/4/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00351/AM18/	RLA File :09/24/040/00038/AM18/	Lic.No/Date:0910064952 24.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Abacavir Sulfate	1 kg	1.	(1S,4R)-4-AMINO-2-CYCLOPENTENE-1-METHANOL HYDROCHLORIDE	0.79
		2.	N-(2-AMINO-4,6-DICHLORO-PYRIMIDIN-5YL)FORMAMIDE	1.042
		3.	TRIETHYL ORTHO FORMATE	1.375
		4.	CYCLOPROPYL AMINE	0.19
		5.	ISOPROPYL ALCOHOL	7.20

RA concerned may take further necessary action as per above decision of NC

114	**Case No.:341/4/82-ALC4/2017**	Party Name:HONOUR LAB LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00349/AM18/	RLA File :09/24/040/00035/AM18/	Lic.No/Date:0910064954 24.04.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

115	**Case No.:346/4/82-ALC4/2017**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00354/AM18/	RLA File :09/24/040/00699/AM17/	Lic.No/Date:0910064937 24.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
N-1-(2,4-Difluorobenzyl)-4-ethoxy-3-oxobutanamide (ATFD/II)	1 kg	1	2,4-Difluorobenzylamine	0.825 kg

RA concerned may take further necessary action as per above decision of NC

116	**Case No.:397/4/82-**	Party Name:BIOLOGICAL E	Meet No/Date:1/82-	**Status:Deffered**

	ALC4/2017	LTD	ALC4/2018 01.05.2018	**and Re-indexed**
	HQ File :01/82/050/00405/AM18/	RLA File :09/24/040/00208/AM17/	Lic.No/Date:0910064960 25.04.2017	Defer Date:26.07.2018
	Decision : It was decided to remind DBT to expedite their comments. Case is deferred			

117	**Case No.:373/4/82-ALC4/2017**	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00381/AM18/	RLA File :03/94/040/00025/AM18/	Lic.No/Date:0310812788 25.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

118	**Case No.:70/9/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00797/AM18/	RLA File :09/24/040/00009/AM18/	Lic.No/Date:0910064961 25.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
ZOFENOPRIL CALCIUM	1 kg	1.	Trans-4-hydroxy-L-proline	1.25
		2.	S-(-)-3-Benzoylthio-2-Methylpropionicacid (OR) S(-)3Benzoylthio2Me.propioacid	1.17
		4	Triethylamine (TEA)	1.92

RA concerned may take further necessary action as per above decision of NC

119	**Case No.:372/4/82-ALC4/2017**	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00380/AM18/	RLA File :03/94/040/00065/AM18/	Lic.No/Date:0310812799 26.04.2017	

Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 14/82 held on 24.10.2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NEUTRALIZED AMIDE ESTER / (ETHANOL AMIDE STEARATE)	1 kg	1.	STEARIC ACID	1.06 kg
		2.	MONO ETHANOL AMINE	0.114 kg

A may take appropriate action as per the decision of Norms Committee.

120	**Case No.:377/4/82-ALC4/2017**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00385/AM18/	RLA File :03/94/040/00087/AM18/	Lic.No/Date:0310812840 26.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
5 Chloro Salicylic Acid	1 kg	1	Para Chloro Phenol	0.87 kg

RA concerned may take further necessary action as per above decision of NC

121	**Case No.:55/9/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00782/AM18/	RLA File :09/24/040/00207/AM17/	Lic.No/Date:0910064972 27.04.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

122	**Case No.:305/4/82-ALC4/2017**	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00313/AM18/	RLA File :03/94/040/01149/AM17/	Lic.No/Date:0310812927 27.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Sodium Cromoglicate 100 mg Capsules Each hard gelatin capsule Contains : Sodium Cromoglicate Ph. Eur 100 mg	1 Number	1	Sodium Cromoglycate	100 mg/capsule

RA concerned may take further necessary action as per above decision of NC

123	**Case No.:379/4/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00387/AM18/	RLA File :03/94/040/00026/AM18/	Lic.No/Date:0310812911 27.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Praziquantel BP/USP	1 kg	1	Phenyl Ethyl Amine	1.00
		2	Methylene Dichloride	6.00
		3	Potassium Carbonate	0.94
		4	Cyclo Hexane Carbonyl Chloride	0.77

		5	Methyl Tertiary Butyl Ether	1.50
		6	Caustic Soda	1.50

RA concerned may take further necessary action as per above decision of NC

124	**Case No.:380/4/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00388/AM18/	RLA File :03/94/040/00030/AM18/	Lic.No/Date:0310812922 27.04.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

125	**Case No.:408/4/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00416/AM18/	RLA File :08/24/040/00016/AM18/	Lic.No/Date:0810140179 28.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product
BUPROPION HYDROCHLORIDE EXTENDED RELEASE TABLETS 150 MG:
BUPROPION HYDROCHLORIDE EXTENDED RELEASE TABLETS 300 MG

S.NO.	Import Items	For export of 1 No. **Tablets** (Quantity in mg)	
		150 mg Tablets	**300 mg Tablets**
1	BUPROPION HYDROCHLORIDE USP	153 mg	306 mg
2	MAGNESIUM STEARATE NF	3.00 mg	6.0 mg
3	METHACRYLIC ACID COPOLY DISPER NF	18.514 mg	27.222 mg

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:40/9/82-ALC4/2017**	Party Name: STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00767/AM18/	RLA File :09/24/040/00032/AM18/	Lic.No/Date:0910064985 28.04.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
5-(4-AMINO-2-OXA-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-MENTHYL-	1 Kg.	1.	GLYOXALIC ACID 50%	0.743
		2	2,5-DIHYDROXY-1,4-DITHIANE	0.325
		3	CYCLOHEXANE	0.790

CYCLOHEXYL ESTER (CYCLOHEXYL EASTER) CHE		4	TOLUENE	0.56
		5	DI METHYL FORMAMIDE	0.26
		6	CYTOSINE	0.428
		7	HEXA METHYL DISILAZANE (HMDS)	0.698
		8	METHYLENE DI CHLORIDE (MDC)	1.00
		9	L-MENTHOL	0.751

RA concerned may take further necessary action as per above decision of NC

127	**Case No.:205/4/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00213/AM18/	RLA File :52/24/040/00004/AM18/	Lic.No/Date:5210042246 01.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

128	**Case No.:331/4/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00339/AM18/	RLA File :09/24/040/00044/AM18/	Lic.No/Date:0910064988 01.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

129	**Case No.:221/4/82-ALC4/2017**	Party Name:BAROQUE PHARMACEUTICALS PVT. LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00229/AM18/	RLA File :08/24/040/00536/AM17/	Lic.No/Date:0810140185 01.05.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it was decided to call from the firm list of approved items in DML along with their composition.			

130	**Case No.:142/4/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00150/AM18/	RLA File :31/83/040/00010/AM18/	Lic.No/Date:3110066712 01.05.2017	Defer Date:26.07.2018
	Decision : It was decided to ask the firm to furnish complete technical details as per Appendix 4E. Deferred .			

131	**Case No.:261/4/82-ALC4/2017**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00269/AM18/	RLA File :03/95/040/00073/AM18/	Lic.No/Date:0310812954 01.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed

			kg
PIPERAQUINE PHOSPHATE	1 Kg.	Ethoxy Methylene Malonic Acid Ester (EMME)	1.30 kg

RA concerned may take further necessary action as per above decision of NC

132	**Case No.:141/4/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00149/AM18/	RLA File :31/83/040/00012/AM18/	Lic.No/Date:3110066716 02.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Mono Methyl Ether of Hydroquinone - MEHQ 99% PURITY	Number	1	Phenoxy methane / Anisole PURITY 99% & Above.	0.97
		2	Hydrogen Peroxide (60%) PURITY 60%	0.65
		3	Acetone (Solvent) PURITY 99% AND ABOVE	0.14

RA concerned may take further necessary action as per above decision of NC

133	**Case No.:39/9/82-ALC4/2017**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00766/AM18/	RLA File :09/24/040/00047/AM18/	Lic.No/Date:0910065003 03.05.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

134	**Case No.:319/4/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00327/AM18/	RLA File :09/24/040/00069/AM18/	Lic.No/Date:0910065001 03.05.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

135	**Case No.:206/4/82-ALC4/2017**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00214/AM18/	RLA File :05/24/040/00041/AM18/	Lic.No/Date:0510402443 03.05.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

136	**Case No.:37/9/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00764/AM18/	RLA File :09/24/040/00030/AM18/	Lic.No/Date:0910065004 03.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
SERTRALINE HYDROCHLORIDE	1 Kg.	1.	(3, 4-dichloro-phenyl)-3, 4-dihydro-2H-naphthalen-1-one (Tetralone)	3.27
		2	D (-)-Mandelic Acid	0.392
		3	Sodium Borohydrate	0.331
		4	n-Heptane	0.56
		5	Methanol	4.44

RA concerned may take further necessary action as per above decision of NC

137	**Case No.:75/9/82-ALC4/2017**	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00802/AM18/	RLA File :09/24/040/00060/AM18/	Lic.No/Date:0910065005 03.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

138	**Case No.:59/9/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00786/AM18/	RLA File :09/24/040/00021/AM18/	Lic.No/Date:0910065008 04.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

139	**Case No.:378/4/82-ALC4/2017**	Party Name:HIKAL LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00386/AM18/	RLA File :03/94/040/00078/AM18/	Lic.No/Date:0310813051 04.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

140	**Case No.:212/4/82-ALC4/2017**	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00220/AM18/	RLA File :05/24/040/00024/AM18/	Lic.No/Date:0510402447 04.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

141	**Case No.:36/9/82-ALC4/2017**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00763/AM18/	RLA File :09/24/040/00062/AM18/	Lic.No/Date:0910065006 04.05.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
N-1-(2,4-Difluorobenzyl)-4-ethoxy-3-oxobutanamide (ATFD/II)	kg	1	2,4-Difluorobenzylamine	0.825 kg

RA concerned may take further necessary action as per above decision of NC

142	**Case No.:478/4/82-ALC4/2017**	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00486/AM18/	RLA File :07/24/040/00012/AM18/	Lic.No/Date:0710111546 05.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

143	**Case No.:41/9/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00768/AM18/	RLA File :09/24/040/00073/AM18/	Lic.No/Date:0910065014 09.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

144	**Case No.:56/9/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00783/AM18/	RLA File :09/24/040/00086/AM18/	Lic.No/Date:0910065017 11.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

145	**Case No.:94/9/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00821/AM18/	RLA File :09/24/040/00349/AM15/	Lic.No/Date:0910065022 11.05.2017	

Decision : Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded O.M. No35011/436/2015-PI(Norms) dated Oct. 2015 and in consultation with technical expert present in the meeting, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
NOSCAPINE	1 Kg	1.	NOSCAPINE CRUDE 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

146	**Case No.:48/9/82-ALC4/2017**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910065025	Defer

	:01/82/050/00775/AM18/	:09/24/040/00005/AM18/	11.05.2017	Date:26.07.2018
	Decision : Deferred for comments of TE			

147	**Case No.:1/4/82-ALC4/2017**	Party Name:LEE PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00009/AM18/	RLA File :09/24/040/00084/AM18/	Lic.No/Date:0910065019 11.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

148	**Case No.:430/4/82-ALC4/2017**	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00438/AM18/	RLA File :03/95/040/00063/AM18/	Lic.No/Date:0310813187 11.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
3,3,5 TRIMETHYL CYCLOHEXANONE	1 MT	1	ACETONE (BACKWARD INTEGRATION FOR ISOPHORONE)	2.054 MT

RA concerned may take further necessary action as per above decision of NC

149	**Case No.:411/4/82-ALC4/2017**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00419/AM18/	RLA File :34/24/040/00032/AM18/	Lic.No/Date:3410043170 11.05.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 49/82 meeting dated 06.03.2012 and in consultation with technical expert present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,4,6 Trimethyl Benzoyl Chloride	1 kg	1.	Mesitylene	1.132 kg

RA may take appropriate action as per the decision of Norms Committee.

150	**Case No.:84/9/82-ALC4/2017**	Party Name:AAP PHARMA TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00811/AM18/	RLA File :09/24/040/00063/AM18/	Lic.No/Date:0910065032 12.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

151	**Case No.:83/9/82-ALC4/2017**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00810/AM18/	RLA File :09/24/040/00050/AM18/	Lic.No/Date:0910065030 12.05.2017	Defer Date:26.07.2018

	Decision : Deferred for comments of TE			

152	**Case No.:58/9/82-ALC4/2017**	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00785/AM18/	RLA File :09/24/040/00034/AM18/	Lic.No/Date:0910065035 12.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

153	**Case No.:64/9/82-ALC4/2017**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00791/AM18/	RLA File :09/24/040/00076/AM18/	Lic.No/Date:0910065043 15.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

154	**Case No.:65/9/82-ALC4/2017**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00792/AM18/	RLA File :09/24/040/00075/AM18/	Lic.No/Date:0910065042 15.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

155	**Case No.:38/9/82-ALC4/2017**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00765/AM18/	RLA File :09/24/040/00061/AM18/	Lic.No/Date:0910065044 15.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

156	**Case No.:395/4/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00403/AM18/	RLA File :05/23/040/00051/AM18/	Lic.No/Date:0510402578 16.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

157	**Case No.:465/4/82-ALC4/2017**	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00473/AM18/	RLA File :34/24/040/00282/AM17/	Lic.No/Date:3410043187 16.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
Betamethasone Sodium Phosphate	1 Kg.	1.	Betamethasone	0.78 kg

RA concerned may take further necessary action as per above decision of NC

158	**Case No.:385/4/82-ALC4/2017**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00393/AM18/	RLA File :03/94/040/00090/AM18/	Lic.No/Date:0310813319 17.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

159	**Case No.:371/4/82-ALC4/2017**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00379/AM18/	RLA File :03/94/040/00149/AM18/	Lic.No/Date:0310813336 17.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

160	**Case No.:89/9/82-ALC4/2017**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00816/AM18/	RLA File :09/24/040/00089/AM18/	Lic.No/Date:0910065055 17.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

161	**Case No.:61/9/82-ALC4/2017**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00788/AM18/	RLA File :09/24/040/00041/AM18/	Lic.No/Date:0910065058 17.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

162	**Case No.:53/9/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00780/AM18/	RLA File :09/24/040/00088/AM18/	Lic.No/Date:0910065060 17.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

163	**Case No.:45/9/82-ALC4/2017**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00772/AM18/	RLA File :09/24/040/00074/AM18/	Lic.No/Date:0910065073 18.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

164	**Case No.:388/4/82-ALC4/2017**	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00396/AM18/	RLA File :03/94/040/00150/AM18/	Lic.No/Date:0310813436 22.05.2017	
	Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No.			

21/82 held on .2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Coumarin	1 kg	1	Salicylaldehyde	1.09 kg

RA concerned may take further necessary action as per above decision of NC

165	**Case No.:304/4/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00312/AM18/	RLA File :03/94/040/00162/AM18/	Lic.No/Date:0310813433 22.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

166	**Case No.:356/4/82-ALC4/2017**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00364/AM18/	RLA File :05/24/040/00045/AM18/	Lic.No/Date:0510402665 22.05.2017	Defer Date:26.07.2018
	Decision :			

167	**Case No.:353/4/82-ALC4/2017**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00361/AM18/	RLA File :05/24/040/00078/AM18/	Lic.No/Date:0510402657 22.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

168	**Case No.:46/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00773/AM18/	RLA File :09/24/040/00052/AM18/	Lic.No/Date:0910065089 23.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

169	**Case No.:57/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00784/AM18/	RLA File :09/24/040/00010/AM18/	Lic.No/Date:0910065090 23.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

170	**Case No.:359/4/82-ALC4/2017**	Party Name:TRION CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00367/AM18/	RLA File :08/24/040/00530/AM17/	Lic.No/Date:0810140332 23.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

171	**Case No.:93/9/82-ALC4/2017**	Party Name:BIOLOGICAL E LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00820/AM18/	RLA File :09/24/040/00057/AM18/	Lic.No/Date:0910065091 24.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

172	**Case No.:390/4/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00398/AM18/	RLA File :03/94/040/00132/AM18/	Lic.No/Date:0310813643 29.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

173	**Case No.:76/9/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00803/AM18/	RLA File :09/24/040/00096/AM18/	Lic.No/Date:0910065105 30.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
ABACAVIR SULFATE	1 Kg.	1.	FADCP [N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)-Formamide]	1.042
		2	Amino Carbinol Tartrate	1.39
		3	Tri Ethyl Ortho Formate	1.375
		4	Cyclopropylamine	0.19
		5	Activated Carbon (Enoanticromos)	0.100
		6	Isopropyl Alcohol (IPA)	3.78
		7	Steam/Thermal Coal (Non-Cooking) in Bulk	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

174	**Case No.:404/4/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00412/AM18/	RLA File :05/23/040/00088/AM18/	Lic.No/Date:0510402750 30.05.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

175	**Case No.:42/9/82-ALC4/2017**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00769/AM18/	RLA File :09/24/040/00099/AM18/	Lic.No/Date:0910065110 30.05.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

176	**Case No.:50/9/82-ALC4/2017**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00777/AM18/	RLA File :09/24/040/00101/AM18/	Lic.No/Date:0910065109 30.05.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707
		2	Starch Pregelatinised	0.083
		3	Maize starch	0.1485
		4	Sodium Starch Glycollate	0.030
		5	Povidone K-30	0.027
		6	Sodium Lauryl Sulphate	0.0015
		7	Stearic acid	0.010

RA concerned may take further necessary action as per above decision of NC

177	**Case No.:425/4/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00433/AM18/	RLA File :03/95/040/00147/AM18/	Lic.No/Date:0310813655 30.05.2017	Defer Date:26.07.2018

Decision : Deferred for comments of TE

178	**Case No.:413/4/82-ALC4/2017**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00421/AM18/	RLA File :34/24/040/00051/AM18/	Lic.No/Date:3410043248 31.05.2017	Defer Date:26.07.2018

Decision : Committee considered the case as per agenda and it was decided to call from the firm copy of Drug Manufacturing Licence (DML) for each export product and complete technical details as per 4E.

179	**Case No.:357/4/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00365/AM18/	RLA File :05/23/040/00060/AM18/	Lic.No/Date:0510402977 31.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
Capecitabine Tablets USP 500mg.	Number	CAPECITABINE	510 mg/500 mg tablets
Capecitabine Tablets USP	Number	CAPECITABINE	153 mg/150 mg tablets

150mg.			
IMIPENEM + CILASTATIN INJECTION. 1GM. Drug Formulations Injections(ampules/ vials above 20 ML)	Number	IMIPENEM AND CILASTATIN SODIUM FOR INJECTION (STERILE BULK)	1106.25 mg/vial

RA concerned may take further necessary action as per above decision of NC.

	Case No.:62/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00789/AM18/	RLA File :09/24/040/00316/AM17/	Lic.No/Date:0910065116 31.05.2017	Defer Date:26.07.2018
180	**Decision : Committee considered the case as per agenda and it has been observed that there is wide variation in the norms applied by the firm, it was decided to call from the firm following information :** **i) CA certificate past consumption norms and the consumption coefficient claimed in the process details. Technical justification for such variation may be furnished.** ii) **The firm may be advised to appear PH along with Central Excise /GST Authorities certificate past production consumption data.** **It was also decided to call the firm to appear before norms committee for Personal Hearing to explain their case.**			

	Case No.:71/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00798/AM18/	RLA File :09/24/040/00590/AM17/	Lic.No/Date:0910065113 31.05.2017	Defer Date:26.07.2018
181	**Decision : Committee considered the case as per agenda and it has been observed that there is wide variation in the norms applied by the firm, it was decided to call from the firm following information :** **iii) CA certificate past consumption norms and the consumption coefficient claimed in the process details. Technical justification for such variation may be furnished.** iv) **The firm may be advised to appear PH along with Central Excise /GST Authorities certificate past production consumption data.** v) **It was also decided to call the firm to appear before norms committee for Personal Hearing to explain their case.**			

	Case No.:87/9/82-ALC4/2017	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00814/AM18/	RLA File :09/24/040/00606/AM17/	Lic.No/Date:0910065115 31.05.2017	Defer Date:26.07.2018
182	**Decision : Committee considered the case as per agenda and it has been observed that there is wide variation in the norms applied by the firm, it was decided to call from the firm following information :** **vi) CA certificate past consumption norms and the consumption coefficient claimed in the process details. Technical justification for such variation may be furnished.** vii) **The firm may be advised to appear PH along with Central Excise /GST Authorities certificate past production consumption data.** **i) It was also decided to call the firm to appear before norms committee for Personal Hearing**			

	to explain their case.

183	**Case No.:43/9/82-ALC4/2017**	Party Name:EVEREST ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00770/AM18/	RLA File :09/24/040/00098/AM18/	Lic.No/Date:0910065127 01.06.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

184	**Case No.:488/4/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00496/AM18/	RLA File :05/24/040/00109/AM18/	Lic.No/Date:0510403024 05.06.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

185	**Case No.:534/4/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00542/AM18/	RLA File :03/94/040/00171/AM18/	Lic.No/Date:0310813781 06.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
N Hexyl Bromide (1-Bromo Hexane)	1 kg	1	Nacol 6-98 (1-Hexanol or N-Hexanol)	0.686 kg
		2	Liquid Bromine	0.545 kg

RA concerned may take further necessary action as per above decision of NC

186	**Case No.:441/4/82-ALC4/2017**	Party Name:LUPIN LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00449/AM18/	RLA File :03/95/040/00196/AM18/	Lic.No/Date:0310813801 07.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
LEVETIRACETAM	1 kg	1	ACTIVATED CARBON	0.0128
		2	CELITE	0.100
		3	ETHYL ACETATE	0.86
		4	METHYLENE CHLORIDE	2.26
		5	SODIUM SULPHATE ANHYDROUS	1.00
		6	TETRA BUTYL AMMONIUM BROMIDE	0.10
		7	4-CHLORO BUTYRYL	1.02

			CHLORIDE	
		8	POTASSIUM HYDROXIDE	1.15
		9	S(+)-2-AMINOBUTYRAMIDE HCL	0.95

RA concerned may take further necessary action as per above decision of NC

187	**Case No.:439/4/82-ALC4/2017**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00447/AM18/	RLA File :03/95/040/00188/AM18/	Lic.No/Date:0310813814 07.06.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

188

	Case No.:63/9/82-ALC4/2017	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00790/AM18/	RLA File :09/24/040/00135/AM18/	Lic.No/Date:0910065143 08.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 Kg.	1.	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA concerned may take further necessary action as per above decision of NC

189

	Case No.:68/9/82-ALC4/2017	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00795/AM18/	RLA File :09/24/040/00107/AM18/	Lic.No/Date:0910065138 08.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
5-Methoxy-2-[[(4-Methoxy-3,5-Dimethyl-2-Pyridinyl)-2-Methyl]thio]1H-Benzimidazole	1 Kg.	1.	3,5 LUTIDINE	0.80
		2	TOLUENE	1.31
		3	METHYLENE DICHLORIDE	2.00
		4	AMMONIUM PER SULPHATE	1.20

RA concerned may take further necessary action as per above decision of NC

190	**Case No.:286/4/82-ALC4/2017**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00294/AM18/	RLA File :09/24/040/00139/AM18/	Lic.No/Date:0910065148 09.06.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

191	**Case No.:54/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00781/AM18/	RLA File :09/24/040/00150/AM18/	Lic.No/Date:0910065145 09.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
1-BROMO-2-IODOBENZENE	1 Kg.	1.	2-BROMOANILINE	1.086
		2	POTASSIUM IODIDE	0.733
		3	CYCLOHEXANE	2.75

RA concerned may take further necessary action as per above decision of NC

192	**Case No.:532/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00540/AM18/	RLA File :03/94/040/00179/AM18/	Lic.No/Date:0310813905 12.06.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

193	**Case No.:44/9/82-ALC4/2017**	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00771/AM18/	RLA File :09/24/040/00144/AM18/	Lic.No/Date:0910065152 12.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
4-AMINO-5-FLURO-1-((2R,5S)-2-HYDROXYMETHYL-[1,3]OXATHIOLANE-5-YL)-1H-PYRIMIDIN-2-ONE(EMO-I) OR EMO-I OR EMO	1 Kg.	1.	(2R 5S)-5-(4-AMINO-5-FLUORO-2-OXO-2H-PYRIMIDIN-1-YL)-[1,3]-OXATHIOLANE-2-CARBOXYLIC ACID 2S-ISOPROPYL-5R-METHYL-1R-CYCLOHEXYL ESTER(FCE)	2.075
		2	SODIUM BOROHYDRIDE	0.46
		3	DIPOTASSIUM	1.90

			HYDROGEN PHOSPHATE	

RA concerned may take further necessary action as per above decision of NC

	Case No.:535/4/82-ALC4/2017	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00543/AM18/	RLA File :03/94/040/00199/AM18/	Lic.No/Date:0310813901 12.06.2017	

194 Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No. 14/82 held on 24.10.2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Stearyl Lactylate	1 Kg.	1.	Lactic Acid	0.440 kg
		2.	Stearic Acid	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:69/9/82-ALC4/2017	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00796/AM18/	RLA File :09/24/040/00110/AM18/	Lic.No/Date:0910065154 12.06.2017	

195 **Decision**: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Ractopamine Hcl	1 Kg.	1.	Amino acetonitrile Hcl	1.00
		2	Phenol	1.21
		3	Aluminium Chloride	1.717
		4	4-(4 - Hydroxy phenyl) - 2 - Butanone	0.70

RA concerned may take further necessary action as per above decision of NC

	Case No.:467/4/82-ALC4/2017	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00475/AM18/	RLA File :03/95/040/00187/AM18/	Lic.No/Date:0310813910 12.06.2017	

196 Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
MECOBALAMINE JP	1 Kg.	1	VITAMIN B12 EP/USP	0.95

RA concerned may take further necessary action as per above decision of NC

197	**Case No.:462/4/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00470/AM18/	RLA File :34/24/040/00062/AM18/	Lic.No/Date:3410043282 13.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
CEFEPIME FOR INJECTION 1GM (EACH VIAL VONTAINS CEFEPIME HYDROCHLORIDE USP 1gm EQUIVALENT TO 2gm A STERILE MIXTURE OF CEFEPIME HYDROCHLORIDE & L-AFGININE)	1 Number	1.	STERILE CEFEPIME FOR INJECTION USP STERILE MIXTURE OF CEFEPIME HYDROCLORIDED AND L ARGININE STERILE CEFEPIME FOR INJECTION USP STERILE MIXTURE OF CEFEPIME HYDROCLORIDED AND L ARGININE	1.8975 gm/vial
		2	GLASS BOTTELS 0077131002LV INFUSION CLEAR CHOICE- P 15ml CLEARE GLASS TYPE GLASS BOTTELS 0077131002LV INFUSION CLEARE CHOICE - P 15ml CLEARE TYPE	Relevant as per packing policy
		3	RUBBER STOPERS C14746720GC 6 TP 3 20mm INJECTION STOPPER BROMO BUTYL GREY ULTRA CLEAN 6WAHSING WITH HIGHLY PURIFIEDH WATER RINSED WITH WFI READY TO STERILLIZE TYVEK BAGES AS PER GENERAL NOTES	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

198	**Case No.:463/4/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00471/AM18/	RLA File :34/24/040/00061/AM18/	Lic.No/Date:3410043281 13.06.2017	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
NAFCILLIN FOR INJECTION USP 2 GM NAFCILLIN FOR INJECTION USP 2 GM	1 Number	1.	NAFCILLIN SODIUM FOR INJECTION (STERILE BULK)	2.350 gm/2gm injection
		2	GLASS BOTTELS) 0077047005 ANTIBIOTIC 10ML CLEAR GLASS TYPE I GLASS BOTTELS)	Relevant as per packing policy
		3	RUBBER STOPPER) C14746720GC 6 TP3 20mm INJECTION STOPPER	Relevant as per packing policy
NAFCILLIN FOR INJECTION USP 10 GM NAFCILLIN FOR INJECTION USP 10 GM	1 Number	1	NAFCILLIN SODIUM FOR INJECTION (STERILE BULK DRUG)	11.615 gm/10 gmInjection
		2	GLASS BOTTELS) 2047201005 INFUSION CLEAR CHOICE - P 100ml CLEAR GLASS TYPE I GLASS BOTTELS)	
		3	RUBBER STOPPER) C16436720GC 6 TP3 28mm	

RA concerned may take further necessary action as per above decision of NC

Case No.:72/9/82-ALC4/2017	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
HQ File :01/82/050/00799/AM18/	RLA File :09/24/040/00148/AM18/	Lic.No/Date:0910065165 13.06.2017	

199

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
Valacyclovir HCL	1 kg	1	2-[(2-Acetamido)-6-oxo-6,9-dihydro-1H-purine-9-YL)methyl] ethyl acetate / Diacetyl acyclovir(AAEMP)	1.083
		2	N N-Dicyclohexyl carbodimide	1.061
		3	N N Di Methyl Formamide	2.54
		4	4-Dimethyl Amino Pyridine	0.028
		5	L-Valine	0.603
		6	Methanol	1.69
		7	Acetone	2.55

RA concerned may take further necessary action as per above decision of NC

200	**Case No.:525/4/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: ~~Approved~~** Deferred
	HQ File :01/82/050/00533/AM18/	RLA File :03/94/040/00211/AM18/	Lic.No/Date:0310813980 14.06.2017	
	Decision : Deferred for wants of comments			

201	**Case No.:521/4/82-ALC4/2017**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00529/AM18/	RLA File :03/94/040/00219/AM18/	Lic.No/Date:0310814019 15.06.2017	Defer Date:26.07.2018
	Decision :Committee considered the case as per agenda and it was decided to call from the firm a copy of Master Batch Formula			

	Case No.:47/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00774/AM18/	RLA File :09/24/040/00106/AM18/	Lic.No/Date:0910065176 15.06.2017	

202 **Decision**: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
TADALAFIL	1 Kg.	1.	D-Tryptophan	1.014
		2	Piperonal	0.775
		3	Triethylamine	1.28
		4	Dimethyl formamide	1.95

RA concerned may take further necessary action as per above decision of NC

	Case No.:78/9/82-ALC4/2017	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00805/AM18/	RLA File :09/24/040/00115/AM18/	Lic.No/Date:0910065175 15.06.2017	

203 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
BOSENTAN MONOHYDRATE	1 kg	1	4,6-Dichloro-5-(2-Methoxyphenoxy)-2,2-Bipyrimidine	0.882
		2	Potassium Carbonate	0.370
		3	Dimethyl Sulfoxide (DMSO)	3.875

RA concerned may take further necessary action as per above decision of NC

204	**Case No.:73/9/82-ALC4/2017**	Party Name:OPTIMUS	Meet No/Date:1/82-	**Status:**

		DRUGS PRIVATE LIMITED	ALC4/2018 01.05.2018	**Approved**
	HQ File :01/82/050/00800/AM18/	RLA File :09/24/040/00131/AM18/	Lic.No/Date:0910065172 15.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed Kg
LINEZOLID	1 Kg.	1.	3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene	0.80
		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80

RA concerned may take further necessary action as per above decision of NC

	Case No.:456/4/82-ALC4/2017	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00464/AM18/	RLA File :22/24/040/00018/AM18/	Lic.No/Date:2210015728 15.06.2017	

205 Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Meropenem For Injection 500 mg	1 vial	1	Meropenem For Inj. USP	597.778 gm/vial

RA concerned may take further necessary action as per above decision of NC

	Case No.:459/4/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00467/AM18/	RLA File :08/24/040/00069/AM18/	Lic.No/Date:0810140508 16.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed gm/tablet
206 MESALAMINE DELAYED RELEASE TABLETS 1.2 GRAM	1 Number	1	MESALAMINE USP	1.224 gm/tablet
		2	MAGNESIUM STEARATE NF	0.013 gm/tablet
		3	SODIUM STARCH GLYCOLATE NF	0.012 gm/tablet
		4	HYPEROMELLOSE 15 CPS USP	0.030 gm/tablet
		5	MICROCRYSTALLINE CELLULOSE (AVICEL PH200) NF	0.018 gm/tablet
		6	METHACRYLIC ACID COPOLYMER (EUDRAGIT S 100) NF	0.0345 gm/tablet

		7	METHACRYLIC ACID COPOLYMER (EUDRAGIT L 100) NF	0.0185 gm/tablet
		8	TALC USP	0.011 gm/tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:522/4/82-ALC4/2017	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00530/AM18/	RLA File :03/94/040/00226/AM18/	Lic.No/Date:0310814083 19.06.2017	

207 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Aldehyde C 16	1 Kg.	1	Sodium Ethoxide	0.495
		2	Acetophenone	0.72

RA concerned may take further necessary action as per above decision of NC

	Case No.:422/4/82-ALC4/2017	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00430/AM18/	RLA File :04/24/040/00057/AM18/	Lic.No/Date:0410163241 19.06.2017	Defer Date:26.07.2018

208 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Bosentan Monohidrate	1 Kg.	1.	4-6-(Dichloro-5-(2-Methoxyphenoxy)2,2-Bipyrimidine(BP Dichloro)	0.882
		2	4-(tert butyl)benzene-1-sulfonamide(TBBSA)	0.541
		3	Toluene	3.50
		4	Acetone	3.875

RA concerned may take further necessary action as per above decision of NC

	Case No.:81/9/82-ALC4/2017	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00808/AM18/	RLA File :09/24/040/00159/AM18/	Lic.No/Date:0910065193 19.06.2017	

209 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.	Import items	Qty.

	Qty.	No.		Allowed kg
(1S)-1-(3-ETHOXY-4-METHOXYPHENYL)-2-METHANESULFONYLETHYLAMINE	1 kg	1	ISOVANLLINE	0.968
		2	ACETONITRILE	0.95
		3	SODIUM BOROHYDRIDE	0.260
		4	TETRAHYDRO FURAN	2.34
		5	S (-)-ALPHA-METHYL BENZYL AMINE	0.593
		6	ISO PROPYL ALCOHOL (IPA)	3.77
		7	2-METHYL TETRAHYDROFURAN	0.71

RA concerned may take further necessary action as per above decision of NC

210	**Case No.:86/9/82-ALC4/2017**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00813/AM18/	RLA File :09/24/040/00164/AM18/	Lic.No/Date:0910065178 19.06.2017	Defer Date:26.07.2018
	Decision :			

211	**Case No.:447/4/82-ALC4/2017**	Party Name: ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00455/AM18/	RLA File :05/23/040/00028/AM18/	Lic.No/Date:0510403173 20.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

212	**Case No.:507/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00515/AM18/	RLA File :03/94/040/00230/AM18/	Lic.No/Date:0310814175 21.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

213	**Case No.:523/4/82-ALC4/2017**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00531/AM18/	RLA File :03/94/040/00203/AM18/	Lic.No/Date:0310814172 21.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

214	**Case No.:49/9/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00776/AM18/	RLA File :09/24/040/00178/AM18/	Lic.No/Date:0910065201 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

215	**Case No.:82/9/82-ALC4/2017**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00809/AM18/	RLA File :09/24/040/00179/AM18/	Lic.No/Date:0910065202 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

216	**Case No.:559/4/82-ALC4/2017**	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00567/AM18/	RLA File :03/95/040/00253/AM18/	Lic.No/Date:0310814212 22.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical representative of Department of Industrial Policy & Promotion (DIPP, Chemical) and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as given below or as applied by firm whichever is lower:

Export Item	Qty	Sl. No.	Import Item	Qty allowed
INTRAUTERINE CONTRACEPTIVE DEVICE COPPER T 380 A	1 Number	1	COPPER WIRE (OF HIGH CONDUCTIVITY 99.99% PURE COPPER)	0.0002 kg
		2.	HDPE GRANULES	0.00099 kg
		3.	POUCHES (MADE OF COATED PAPER LAMINATE WITH POLYESTER/POLYETHELENE POUCHES)	Net+10%
		4.	COPPER TUBING (OF HIGH CONDUCTIVITY 99.99% PURE COPPER)	0.0001656 kg
		5.	POLYPROPYLENE GRANULES (GAMMA RADIATION STABILISED POLYPROPYLENE)	0.00165 kg
		6	COMPOUND OF LDPE RESIN AND BARIUM SULPHATE (GRANULES)	0.00049 kg

RA may take appropriate action as per the decision of Norms Committee.

217	**Case No.:67/9/82-ALC4/2017**	Party Name:TAGOOR CHEMICALS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00794/AM18/	RLA File :09/24/040/00136/AM18/	Lic.No/Date:0910065197 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

218	**Case No.:85/9/82-ALC4/2017**	Party Name:TAGOOR CHEMICALS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00812/AM18/	RLA File :09/24/040/00137/AM18/	Lic.No/Date:0910065198 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

219	**Case No.:558/4/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00566/AM18/	RLA File :03/95/040/00260/AM18/	Lic.No/Date:0310814205 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

220	**Case No.:52/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00779/AM18/	RLA File :09/24/040/00040/AM18/	Lic.No/Date:0910065196 22.06.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it has been observed that there is wide variation in the norms applied by the firm, it was decided to call from the firm following information : **i) CA certificate past consumption norms and the consumption coefficient claimed in the process details. Technical justification for such variation may be furnished.** ii) **The firm may be advised to appear PH along with Central Excise /GST Authorities certificate past production consumption data.** **It was also decided to call the firm to appear before norms committee for Personal Hearing to explain their case.**			

221	**Case No.:88/9/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00815/AM18/	RLA File :09/24/040/00141/AM18/	Lic.No/Date:0910065206 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments of TE			

222	**Case No.:561/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00569/AM18/	RLA File :03/95/040/00266/AM18/	Lic.No/Date:0310814211 22.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

223	**Case No.:91/9/82-ALC4/2017**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00818/AM18/	RLA File :09/24/040/00154/AM18/	Lic.No/Date:0910065217 23.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

224	**Case No.:51/9/82-ALC4/2017**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00778/AM18/	RLA File :09/24/040/00078/AM18/	Lic.No/Date:0910065210 23.06.2017	Defer Date:26.07.2018
	Decision : Committee considered the case as per agenda and it has been observed that there is wide variation in the norms applied by the firm, it was decided to call from the firm following information : **i) CA certificate past consumption norms and the consumption coefficient claimed in the**			

	process details. Technical justification for such variation may be furnished. ii) **The firm may be advised to appear PH along with Central Excise /GST Authorities certificate past production consumption data.** **It was also decided to call the firm to appear before norms committee for Personal Hearing to explain their case.**

225	**Case No.:513/4/82-ALC4/2017**	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00521/AM18/	RLA File :03/94/040/00254/AM18/	Lic.No/Date:0310814264 27.06.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

226	**Case No.:538/4/82-ALC4/2017**	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00546/AM18/	RLA File :03/95/040/00288/AM18/	Lic.No/Date:0310814437 04.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

227	**Case No.:460/4/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00468/AM18/	RLA File :06/24/040/00013/AM18/	Lic.No/Date:0610038656 05.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

228	**Case No.:481/4/82-ALC4/2017**	Party Name:DALAS BIOTECH LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00489/AM18/	RLA File :05/23/040/00040/AM18/	Lic.No/Date:0510403357 07.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

229	**Case No.:516/4/82-ALC4/2017**	Party Name:WANBURY LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00524/AM18/	RLA File :03/95/040/00306/AM18/	Lic.No/Date:0310814571 12.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

230	**Case No.:470/4/82-ALC4/2017**	Party Name:RONAK CHEMICALS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00478/AM18/	RLA File :34/24/040/00080/AM18/	Lic.No/Date:3410043342 18.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

231	**Case No.:551/4/82-ALC4/2017**	Party Name:SPAK SURFACTANTS PVT.LTD.	Meet No/Date:1/82-ALC4/2018	**Status:Deffered and Re-indexed**

			01.05.2018	
	HQ File :01/82/050/00559/AM18/	RLA File :03/95/040/00224/AM18/	Lic.No/Date:0310814753 21.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

232	**Case No.:483/4/82-ALC4/2017**	Party Name:CURETECH SKINCARE	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00491/AM18/	RLA File :22/24/040/00004/AM18/	Lic.No/Date:2210015742 24.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

233	**Case No.:500/4/82-ALC4/2017**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00508/AM18/	RLA File :05/24/040/00148/AM18/	Lic.No/Date:0510403484 24.07.2017	Defer Date:26.07.2018
	Decision : It was decided to call from the firm to furnish Master Batch Formulah (MBF) and Drug Manufacturing Licence (DML). Deferred .			

234	**Case No.:549/4/82-ALC4/2017**	Party Name:ROYAL PHARMA	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00557/AM18/	RLA File :03/95/040/00345/AM18/	Lic.No/Date:0310814834 25.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

235	**Case No.:482/4/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00490/AM18/	RLA File :05/23/040/00170/AM18/	Lic.No/Date:0510403522 27.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

236	**Case No.:530/4/82-ALC4/2017**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00538/AM18/	RLA File :04/24/040/00079/AM18/	Lic.No/Date:0410163381 28.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

237	**Case No.:537/4/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00545/AM18/	RLA File :03/95/040/00358/AM18/	Lic.No/Date:0310814934 31.07.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

238	**Case No.:531/4/82-ALC4/2017**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00539/AM18/	RLA File :04/24/040/00091/AM18/	Lic.No/Date:0410163391 01.08.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

239	**Case No.:100/9/82-ALC4/2017**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00827/AM18/	RLA File :34/24/040/00069/AM18/	Lic.No/Date:3410043411 29.08.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

240	**Case No.:97/9/82-ALC4/2017**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00824/AM18/	RLA File :17/24/040/00046/AM18/	Lic.No/Date:1710006662 05.09.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

241	**Case No.:99/9/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00826/AM18/	RLA File :34/24/040/00025/AM18/	Lic.No/Date:3410043445 07.09.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
OCTANOYL CHLORIDE / CAPRYLOYL CHLORIDE	1 kg	1	CAPRYLIC ACID / OCTANOIC ACID	0.982 kg

RA may take appropriate action as per the decision of Norms Committee.

242	**Case No.:105/9/82-ALC4/2017**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00832/AM18/	RLA File :34/24/040/00147/AM18/	Lic.No/Date:3410043450 07.09.2017	

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2015-Ch. II dated 12.02.2016, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDOT (3,4 - Ethylenedioxythiophene)	1 kg	1	Dimethyl 2,2 - thiobisacetate	2.160 kg
		2	Dimethyl oxalate	1.510 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.92 kg
		4	Dimethylformamide	0.360 kg
		5	1,2- Dichloroethane	1.94 kg
		6	Sulfolane	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

243	**Case No.:98/9/82-ALC4/2017**	Party Name:SAVANNAH SURFACTANTS LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00825/AM18/	RLA File :17/24/040/00049/AM18/	Lic.No/Date:1710006664 08.09.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

244	**Case No.:101/9/82-ALC4/2017**	Party Name:N R OILS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00828/AM18/	RLA File :34/24/040/00113/AM18/	Lic.No/Date:3410043460 11.09.2017	Defer Date:26.07.2018
	Decision : Deferred for wants of comments			

245	**Case No.:106/9/82-ALC4/2017**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00833/AM18/	RLA File :34/24/040/00156/AM18/	Lic.No/Date:3410043482 18.09.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Undecavertol (Kakdinol) 4-Methyl-3-decen-5-ol	1 kg	1	Propionaldehyde	0.842 kg
		2.	N Amyl Alcohol 1- Pentanol	0.639 kg

RA may take appropriate action as per the decision of Norms Committee

246	**Case No.:104/9/82-ALC4/2017**	Party Name:RONAK CHEMICALS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00831/AM18/	RLA File :34/24/040/00138/AM18/	Lic.No/Date:3410043478 18.09.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

247	**Case No.:107/9/82-ALC4/2017**	Party Name:JNP PRODUCTS	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00834/AM18/	RLA File :34/24/040/00158/AM18/	Lic.No/Date:3410043487 19.09.2017	

Decision : Committee considered the case as per agenda and in the presence of technical expert, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Import items	Qty. allowed
Para Amino Phenol	1 kg	Para Nitro Chloro Benzene	1.222 kg

RA may take appropriate action as per the decision of Norms Committee

248	**Case No.:7/9/82-ALC4/2017**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00734/AM18/	RLA File :31/83/040/00141/AM17/	Lic.No/Date:3110066876 20.09.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

249	**Case No.:15/9/82-ALC4/2017**	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00742/AM18/	RLA File :05/24/040/00279/AM18/	Lic.No/Date:0510404104 25.09.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

250	**Case No.:109/9/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00836/AM18/	RLA File :34/24/040/00166/AM18/	Lic.No/Date:3410043496 26.09.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

251	**Case No.:110/9/82-ALC4/2017**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00837/AM18/	RLA File :34/24/040/00167/AM18/	Lic.No/Date:3410043505 27.09.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

252	**Case No.:16/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00743/AM18/	RLA File :05/24/040/00271/AM18/	Lic.No/Date:0510404164 03.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

253	**Case No.:17/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00744/AM18/	RLA File :05/24/040/00261/AM18/	Lic.No/Date:0510404163 03.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

254	**Case No.:14/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00741/AM18/	RLA File :05/24/040/00280/AM18/	Lic.No/Date:0510404191 04.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

255	**Case No.:21/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00748/AM18/	RLA File :05/24/040/00284/AM18/	Lic.No/Date:0510404193 04.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

256	**Case No.:26/9/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00753/AM18/	RLA File :05/23/040/00223/AM18/	Lic.No/Date:0510404200 05.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

257	**Case No.:3/9/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00730/AM18/	RLA File :04/24/040/00131/AM18/	Lic.No/Date:0410163566 05.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

258	**Case No.:25/9/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00752/AM18/	RLA File :05/23/040/00254/AM18/	Lic.No/Date:0510404221 09.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

259	**Case No.:2/9/82-ALC4/2017**	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00729/AM18/	RLA File :04/24/040/00137/AM18/	Lic.No/Date:0410163585 10.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

260	**Case No.:11/9/82-ALC4/2017**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00738/AM18/	RLA File :52/24/040/00038/AM18/	Lic.No/Date:5210042405 11.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

261	**Case No.:10/9/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00737/AM18/	RLA File :08/24/040/00207/AM18/	Lic.No/Date:0810141148 12.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

262	**Case No.:4/9/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00731/AM18/	RLA File :31/83/040/00085/AM18/	Lic.No/Date:3110066888 12.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

263	**Case No.:8/9/82-ALC4/2017**	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00735/AM18/	RLA File :08/24/040/00041/AM18/	Lic.No/Date:0810141158 13.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

264	**Case No.:111/9/82-ALC4/2017**	Party Name:REINE LIFESCIENCE	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00838/AM18/	RLA File :34/24/040/00177/AM18/	Lic.No/Date:3410043546 16.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

265	**Case No.:33/9/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00760/AM18/	RLA File :04/24/040/00144/AM18/	Lic.No/Date:0410163599 16.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

266	**Case No.:19/9/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00746/AM18/	RLA File :08/24/040/00215/AM18/	Lic.No/Date:0810141214 18.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

267	**Case No.:35/9/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00762/AM18/	RLA File :52/24/040/00036/AM18/	Lic.No/Date:5210042414 23.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

268	**Case No.:27/9/82-ALC4/2017**	Party Name:HLE ENGINEERS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status: Approved**
	HQ File :01/82/050/00754/AM18/	RLA File :52/24/040/00041/AM18/	Lic.No/Date:5210042416 23.10.2017	

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 7/82 dated 24.07.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Import items	Quantity allowed kg
2- TRIFL METHYLBENZOLSULFONAMID TR.BBHAWA	1 Kg.	2-AMINOBENZOTRIFLUORIDE	1.17 kg

RA concerned may take further necessary action as per above decision of NC

269	**Case No.:18/9/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00745/AM18/	RLA File :05/24/040/00312/AM18/	Lic.No/Date:0510404362 24.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

270	**Case No.:22/9/82-ALC4/2017**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00749/AM18/	RLA File :02/24/040/00108/AM18/	Lic.No/Date:0210207903 24.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

271	**Case No.:23/9/82-ALC4/2017**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00750/AM18/	RLA File :02/24/040/00109/AM18/	Lic.No/Date:0210207904 24.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

272	**Case No.:34/9/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00761/AM18/	RLA File :04/24/040/00125/AM18/	Lic.No/Date:0410163619 25.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

273	**Case No.:6/9/82-ALC4/2017**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0410163624	Defer

	:01/82/050/00733/AM18/	:04/24/040/00142/AM18/	26.10.2017	Date:26.07.2018
	Decision : Deferred for comments of TE			

274	**Case No.:24/9/82-ALC4/2017**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00751/AM18/	RLA File :05/24/040/00320/AM18/	Lic.No/Date:0510404401 30.10.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

275	**Case No.:95/9/82-ALC4/2017**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00822/AM18/	RLA File :32/24/040/00024/AM18/	Lic.No/Date:3210078279 01.11.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

276	**Case No.:28/9/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00755/AM18/	RLA File :31/83/040/00091/AM18/	Lic.No/Date:3110066900 02.11.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

277	**Case No.:29/9/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00756/AM18/	RLA File :31/83/040/00090/AM18/	Lic.No/Date:3110066899 02.11.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

278	**Case No.:30/9/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00757/AM18/	RLA File :31/83/040/00092/AM18/	Lic.No/Date:3110066901 02.11.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

279	**Case No.:31/9/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00758/AM18/	RLA File :05/23/040/00255/AM18/	Lic.No/Date:0510404482 02.11.2017	Defer Date:26.07.2018
	Decision : Deferred for comments of TE			

280	**Case No.:32/9/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2018 01.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510404483	Defer

:01/82/050/00759/AM18/	:05/23/040/00256/AM18/	02.11.2017	Date:26.07.2018
Decision : Deferred for comments of TE			

Manual Agenda

Case No. B- 01 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/00590/AM16 RLA No.03/94/040/01114/AM15 Adv.Auth. No. 0310794517 dated. 11.03.2015
Decision: Committee considered the request of the firm for enhancement of the norms The matter deliberated in the presence of technical experts and it was decided to maintain Status quo. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B- 02 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/01084/AM 16 RLA No.03/94/040/00406/AM16 Adv.Auth. No. 0310798528 dated. 27.08.2015

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to allow the norms for the export item at serial No. 2 & 3 are as under / or as applied by the firm whichever is lower:

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
Difflam AAA Sugar Free Lozenges Flavours /Eucalyptus & Menthol/Honey & Lemon/Black Currant/Berry. Each lozenge contains Benzydamine Hydrchloride 3.00 mg, Isomalt ST-M 2141.64 mg.Net Content Benzydamine Hydrchloride 15.825 Kgs, Isomalt ST-M 11297.168 Kgs	Number	1	Isomalt ST-M	257
		2	Benzydamine Hydrochloride	0.306
Difflam Sugar Free Lozenges Mint Fresh Flavour. Each lozenge contains Benzydamine Hydrchloride 3.00 mg, Isomalt ST-M 2141.64 mg. Net Content Benzydamine Hydrchloride 15.825 Kgs, Isomalt ST-M 11297.168 Kgs		1	Isomalt ST-M	259.48
		2	Benzydamine Hydrochloride	0.306

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 03 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/00279/AM 16 RLA No.03/94/040/00872/AM 15 Adv.Auth. No. 0310791890 dated.10.12.2014
Decision: Committee considered the request of the firm for enhancement of the norms The matter deliberated in the presence of technical experts and it was decided to maintain Status quo.	

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 04 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/00409/AM 16 RLA No.03/94/040/01006/AM 15 Adv.Auth. No. 0310793301 dated.27.01.2015
Decision: Committee considered the request of the firm for enhancement of the norms The matter deliberated in the presence of technical experts and it was decided to maintain Status quo. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B- 05 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/00424/AM 16 RLA No.03/94/040/01053/AM 15 Adv.Auth. No. 0310793620 dated.05.02.2015
Decision: Committee considered the request of the firm for amendment of norms as per agenda and in consultation with technical expert present in the meeting, it was decided to allow the import item at the serial No.3 "Cetylpyridinium Chloride" and Quantity allowed as 0.135 gm/100 lozenges for export item No. 1 Difflam Sugar Free lozenges. Rest of minutes would remain same.	

Case No. B- 06 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/01439/AM 16 RLA No.03/94/040/00402/AM 16 Adv.Auth. No. 0310798725 dated.08.09.2015
Decision: Committee considered the request of the firm for enhancement of the norms The matter deliberated in the presence of technical experts and it was decided to maintain Status quo. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B- 07 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/00236/AM16 RLA No.03/94/040/00912/AM15 Adv.Auth. No. 0310792310 dated.23.12.2014

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
Difflam AAA Lozenges Sugar Free Eucalyptus & Menthol/Honey & Lemon/Blackcurrant.Each Lozenges Contains Isomalt ST-M 2141.64mg,Benzydamine Hcl 3mg. Net Content - Isomalt ST-M 12195.149kgs,Benzydamine Hcl 17.082kgs	Number	1	Isomalt ST-M	257
		2	Benzydamine Hydrochloride	0.306

Difflam Lozenges Mint fresh Sugar Free. Each Lozenges Contains Isomalt ST-M 2141.64mg, Benzydamine Hcl 3mg. Net Content of Isomalt ST-M -1016.30kgs, Benzydamine Hcl 1.423kgs	Number	1	Isomalt ST-M	259.48
		2	Benzydamine Hydrochloride	0.306
Andolex Lozenges Sugar Free Mint. Each lozenges Contains Isomalt ST-M 2141.64mg, Benzydamine Hcl 3mg. Net Content Isomalt ST-M 1016.3kgs,Benzydamine Hcl 1.423kgs	Number	1	Isomalt ST-M	258.60
		2	Benzydamine Hydrochloride	0.306
Andolex-C Lozenges Sugar Free Raspberry/Eucalyptus & Menthol/Honey & Lemon/Orange Each Lozenges Contains Isomalt ST-M 2141.64mg,Benzydamine Hydrochloride 3mg,Cetylpyridinium Chloride 1.33mg. Net content Isomalt ST-M 4065.072kgs ,Benzydamine Hydrochloride 5.694kgs,Cetylpyridinium Chloride 2.524kgs	Number	1	Isomalt ST-M	258.60
		2	Benzydamine Hydrochloride	0.306
		3	Cetylpyridinium Chloride	0.135
Zecuf Herbal Cough Lozenges Sugar Free Each Lozenges contains Isomalt ST-M 2141.64mg. Net content of Isomalt ST-M 5488kgs	Number	1	Isomalt ST-M	258.60
Difflam Lozenges Sugar Free Blackcurrant. Each lozenges Contains Isomalt ST-M 2141.64mg, Benzydamine Hcl 1.50mg, Cetylpyridinium Chloride 1.33mg. Net Content Isomalt ST-M 2744kgs, Benzydamine Hcl 1.921kgs, Cetylpyridinium Chloride 1.704kgs		1	Isomalt ST-M	214.164
		2	Benzydamine Hydrochloride	0.153
		3	Cetylpyridinium Chloride	0.1356

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 08 M.No.12/AM18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/01085/AM 16 RLA No.03/94/040/00408/AM16 Adv.Auth. No. 0310798530 dated.27.08.2015

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms for the export product serial No. 2 and 3 and export product serial No. 1 has already been fixed by the NC in its meeting No. 21/82 dated 20.03.2016 vide DOP O.M. No. 35011/383/2015-PI (Norms) dated 17.03.2016 already available in DGFT website In respect of Adv.Auth. No. 0310798530 dated.27.08.2015 under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Rest of the minutes would remain same.

Export Product	Qty.	Sl No.	Import Item	Qty allowed in gm
Difflam AAA Lozenges Sugar Free Eucalyptus & Menthol/Honey & Lemon/Blackcurrant.Each Lozenges Contains Isomalt ST-M 2141.64mg,Benzydamine Hcl 3mg. Net Content - Isomalt ST-M 12195.149kgs,Benzydamine Hcl 17.082kgs	Number	1	Isomalt ST-M	257
		2	Benzydamine Hydrochloride	0.306
Difflam Lozenges Mint fresh Sugar Free. Each Lozenges Contains Isomalt ST-M 2141.64mg, Benzydamine Hcl 3mg. Net Content of Isomalt ST-M -1016.30kgs, Benzydamine Hcl 1.423kgs	Number	1	Isomalt ST-M	259.48
		2	Benzydamine Hydrochloride	0.306

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 09 M.No.12/AM18 Date 04.05.2018	M/s. RA Chem Pharma File No. 01/82/050/00651/AM 15 Adv.Auth. No. 0910055973 dated. 09.05.2013 Adv.Auth. No. 0910057516 dated. 10.09.2013 Adv.Auth. No. 0910059417 dated. 25.02.2014
Decision: Committee considered the request of the firm for re-fixation of norms as per agenda and in consultation with technical expert present in the meeting, it was decided to allow the import item "4-Hydroxyactophenone" and Quantity allowed as 0.91 kg for export product Ractopamine HCL. Rest of minutes would remain same.	

Case No. B- 10 M.No.12/AM18 Date 04.05.2018	M/s. Shasun Pharmaceuticals Ltd File No. 01/82/050/00387/AM 14 RLA No.04/24/040/00065/AM 14 Adv.Auth. No. 0410147559 dated. 27.06.2013

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product
METOPROLOL TARTRATE TABLETS 100 MG
METOPROLOL TARTRATE TABLETS 100 MG

S.NO.	Import Items	**100 mg Tablets**
1	METOPROLOL TARTRATE	102.0 mg/per tablet
2	METOPROLOL TARTRATE	4.2 mg
3	STEAR O WET / MAGNESIUM STEARATE/SLS.	190.8 mg
4	STEAR O WET / MAGNESIUM STEARATE/SLS.	33.6 mg
5	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE Nf,Ph,Eur,J.P)	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 11 M.No.12/AM18 Date 04.05.2018	M/s. Shasun Pharmaceuticals Ltd File No. 01/82/050/00384/AM 14 RLA No.04/24/040/00063/AM14 Adv.Auth. No. 0410147551 dated. 27.06.2013

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as

applied by firm whichever is lower:

Export Product
METOPROLOL TARTRATE TABLETS 25 MG
METOPROLOL TARTRATE TABLETS 25 MG

S.NO.	Import Items	**25 mg Tablets**
1	METOPROLOL TARTRATE	25.5 mg/tablet
2	METOPROLOL TARTRATE	1.49 mg
3	STEAR O WET / MAGNESIUM STEARATE/SLS.	75.21 mg
4	STEAR O WET / MAGNESIUM STEARATE/SLS.	11.92 mg
5	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE Nf,Ph,Eur, J.P)	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-12 M.No.12/AM18 Date 04.05.2018	M/s. Shasun Pharmaceuticals Ltd File No. 01/82/050/01124/AM 14 RLA No.04/24/040/00183/AM 14 Adv.Auth. No. 0410152258 dated. 27.11.2013

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product
METOPROLOL TARTRATE TABLETS 25 MG
METOPROLOL TARTRATE TABLETS 25 MG
METOPROLOL TARTRATE TABLETS 100 MG

S.NO.	Import Items	**25 mg Tablets**	**100 mg Tablets**
1	METOPROLOL TARTRATE	25.5 mg/tablet	1.02 mg/tablet
2	METOPROLOL TARTRATE	1.49 mg	4.2 mg
3	STEAR O WET / MAGNESIUM STEARATE/SLS.	75.21 mg	190.08 mg
4	STEAR O WET / MAGNESIUM STEARATE/SLS.	11.92 mg	33.6 mg
5	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE Nf,Ph,Eur, J.P)	Relevant as per packing policy	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-13 M.No.12/AM18 Date 04.05.2018	M/s. Lakeland Chemicals (India) Ltd File No. 01/82/050/01443/AM15 RLA No.03/95/040/00629/AM14 Adv.Auth. No. 0310790966 dated. 12.11.2014

Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 17.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Lakpol EI 250 (Sorbitan Mono Oleate)	1kg.	1.	Oleic Acid	0.658 kg
		2.	Sorbitol (70%)	0.425 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-14 M.No.12/AM18 Date 04.05.2018	M/s. Lakeland Chemicals (India) Ltd File No. 01/82/050/01408/AM 15 RLA No.03/95/040/00628/AM14 Adv.Auth. No. 0310791049 dated. 13.11.2014

Decision : Committee considered case as per agenda and in light of earlier decision taken in 4/82 meeting held on 26.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Oleate	1 Kg.	1.	Oleic Acid	0.658 kg
		2.	Sorbitol (70%)	0.425 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-15 M.No.12/AM18 Date 04.05.2018	M/s. Jubilant Generics Ltd File No. 01/82/050/00421/AM17 RLA No.05/23/040/00076/AM17 Adv.Auth. No. 0510398582 dated. 24.05.2016

Decision: The committee considered request of the firm for revision / correction of norms. The matter is under examination. Case is deferred.

Case No. B-16 M.No.12/AM18 Date 04.05.2018	M/s. Jubilant Generics Ltd File No. 01/82/050/00890/ AM 17 RLA No.05/23/040/00298/ AM17 Adv.Auth. No. 0510400076 dated. 07.10.2016

Decision: The committee considered request of the firm for revision / correction of norms. The matter is under examination. Case is deferred.

Case No. B-17 M.No.12/AM18 Date 04.05.2018	M/s. Jubilant Generics Ltd File No. 01/82/050/00891/ AM 17 RLA No.05/23/040/00323/ AM17 Adv.Auth. No. 0510400088 dated. 13.10.2016

Decision: Committee considered case for revision of norms as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Valacyclovir Film Coated Tablet 500 mg	1Tablet	1.	Valacyclovir Hydrochloride USP	556 mg/500 mg tablet
Valacyclovir Film Coated Tablet 1000 mg	1Tablet	1	Valacyclovir Hydrochloride USP	1112 mg/1000 mg tablet

RA concerned may take further necessary action as per above decision of NC.

Case No. B-18 M.No.12/AM18 Date 04.05.2018	M/s. Amol Pharmaceuticals Pvt Ltd File No. 01/82/050/01608/ AM 16 RLA No.13/24/040/00027/ AM16 Adv.Auth. No. 1310047981 dated. 23.09.2015

Decision: Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals O.M. No.35011/47/2016-PI(Norms) dated 08.09.2016, or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AZO Urinary Tract Defense (each tablet containing 162 mg Methenamine)	1000 tablets	1	Methenamine USP	163.6 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 19 M.No.12/AM18 Date 04.05.2018	M/s. Pregna International Ltd File No. 01/82/050/01473/AM 15 File No. 01/82/050/00063/AM 18 File No. 01/82/050/00025/AM 17
	RLA No.03/95/040/00661/AM 15 RLA No.03/95/040/00931/AM 17 RLA No.03/95/040/00953/AM 16
	Adv.Auth. No. 0310791082 dated. 14.11.2014 Adv.Auth. No. 0310811811 dated. 14.03.2017 Adv.Auth. No. 0310803237 dated. 11.03.2016

Decision : Committee considered case for revision of norms as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE- CU 380 AG	1 Numbers	1.	Copper Wire With Silver Core	0.000455 kg
		2.	HDPE Granules (Moulding Grade)	0.000130 kg

		3.	Pouches (Plastic)	Net +10%
		4.	Frame Made of LDPE Resin & Barium Sulphate	Net +10%
		`5.	PVC Granules (Moulding Grade)	0.000736 kg
		6.	HDPE Granules (OR Nylon Resin) Medical Grade	0.000059 kg
		7.	Solid Rod Made Of Polypropylene Granules	Net +10%

RA concerned may take further necessary action as per above decision of NC

Case No. B-20 M.No.12/AM18 Date 04.05.2018	M/s. Shalina Laboratories Ltd
	File No. 01/82/050/00259/AM16 File No. 01/82/050/00905/AM16
	RLA No. 03/95/040/00843/AM15 RLA No. 03/95/040/00038/AM16
	Adv.Auth. No. 0310792869 dated. 13.01.2015 Adv.Auth. No. 0310796997 dated. 01.07.2015

Decision: Committee considered the case as per agenda and in consultation with technical expert present in the meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed for 1000 Botles
Diproson Lotion 30 ml bottle	1000 Botles	1	Betamethasone BP/IP/USP	15.300 gm
		2	Propylene Glycol [Mono Propylene Glycol] BP/IP/USP	18000.00 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B-21 M.No.12/AM18 Date 04.05.2018	M/s. Shalina Laboratories Ltd
	File No. 01/82/050/00294/ AM 16 File No. 01/82/050/00551/ AM 16
	RLA No. 03/95/040/00740/AM15 RLA No. 03/95/040/01033/AM15
	Adv.Auth. No. 0310791735 dated. 05.12.2014 Adv.Auth. No. 0310795186 dated. 08.04.2015

Decision: Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals O.M. No.35011/815/2015-PI(Norms) dated 06.09.2016, or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed 1000 bottle
Betasol Lotion 30ml	1000 Bottle	1	Betamethasone	15.300 gm

Each bottle contains Clobetasol Propionate equivalent to Betamethasone 15.30mg			BP/IP/USP	
		2	Propylene Glycol	18000.00 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B-22 M.No.12/AM18 Date 04.05.2018	M/s. Shalina Laboratories Ltd
	File No. 01/82/050/00567/AM16 File No. 01/82/050/00713/AM16
	RLA No. 03/95/040/01071/AM15 RLA No. 03/95/040/00003/AM16
	Adv.Auth. No. 0310794916 dated. 26.03.2015 Adv.Auth. No. 0310795745 dated. 07.05.2015

Decision: Committee considered hte case as per agenda and it was decided to ratify norms on repeat basis as per the earlier recommendation of D/o Pharmaceuticals O.M. No.35011/779/2015-PI (Norms) dated 16.12.2016, or as applied by the firm whichever is less as under:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. recommended per 1000 tubes
Epiderm Cream 15 gm Each Tube contains Betamethasone Dipropionate equivalent to Betamethsone 8.555mg,	1000 tubes	1	Betamethasone BP/IP/USP	7.650 gm
		2	Iodochlorohydroxy Quinoline	152.00 gm
		3	Gentamycin Sulphate BP/IP/USP	15.30 gm
		4	Cetosteryl Alcohol BP/IP/USP	1200.00 gm
		5	White Soft Parafin [Petrolium Jelly]	1500.00 gm
		6	Propylene Glycol [Mono Propylene Glycol]	750.00 gm
Epiderm Cream 30 gm Each Tube contains Betamethasone Dipropionate equivalent to Betamethasone 17.11 mg, Iodochlorohydroxy Quinoline 306 mg, Gentamycin 30.60 mg, Cetosteryl 2.448 gm, P.Jelly 3.06 gm, Propylene Glycol 1.53 gm	1000 tubes	1	Betamethasone BP/IP/USP	15.300 gm
		2	Iodochlorohydroxy Quinoline	306.00 gm
		3	Gentamycin Sulphate BP/IP/USP	30.600 gm
		4	Cetosteryl Alcohol BP/IP/USP	2399.00 gm
		5	White Soft Parafin [Petrolium Jelly]	3000.00 gm
		6	Propylene Glycol [Mono Propylene Glycol]	1500.00 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B-23 M.No.12/AM18 Date 04.05.2018	M/s. Shalina Laboratories Ltd
	File No. 01/82/050/0030/AM16
	RLA No. 03/95/040/00639/AM15

	Adv.Auth. No. 0310791416 dated. 25.11.2014

Decision: Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals O.M. No.35011/779/2015-PI(Norms) dated 16.12.2016, or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. recommended per 1000 tubes
Betasol Cream 15 gm	1000 tubes	1	Betamethasone BP/IP/USP	7.65 gm
		2	Cetosteryl Alcohol BP/IP/USP	1199.52 gm
		3	White Soft Parafin [Petroleum Jelly]	1499.40 gm
		4	Propylene Glycol BP/IP/USP	740.90 gm
Betasol Cream 30 gm	1000 tubes	1	Betamethasone BP/IP/USP	15.30 gm
		2	Cetosteryl Alcohol BP/IP/USP	2399.00 gm
		3	White Soft Parafin [Petroleum Jelly]	3000.00 gm
		4	Propylene Glycol BP/IP/USP	1510.00 gm

RA concerned may take further necessary action as per above decision of NC.

Case No. B-24 M.No.12/AM18 Date 04.05.2018	M/s. Sequent Scientific Ltd File No. 01/82/050/01608/AM 16 RLA No.03/95/040/00459/AM15 Adv.Auth. No. 0510400076 dated. 07.10.2016

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
CLOZASOLE 3400 (net content of import item Tetramisole HCL in export qty = 2564.571 Kg)	1Number	1	TETRAMISOLE HCL	2040 mg/Bolus
CLOZASOLE 900 (net content of import item Tetramisole HCL in export qty = 536.229 Kg)	1 Number	1	TETRAMISOLE HCL	459.0 mg/Bolus

RA concerned may take further necessary action as per above decision of NC.

Case No. B-25 M.No.12/AM18 Date 04.05.2018	M/s. Navin Fluorine International Ltd File No. 01/82/050/00648/ AM 11 RLA No.03/95/040/00331/AM11 Adv.Auth. No. 0310587462 dated 13.08.2010

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
3 Chloro 4 Fluoro Benzotrifluoride	1 kg	1	4 Fluoro Benzotrifluoride	1.48 kg

RA concerned may take further necessary action as per above decision of NC

Case No. B- 26 M.No.12/AM18 Date 04.05.2018	M/s. Sunshield Chemicals Ltd File No. 01/82/050/00145/AM 17 File No. 01/82/050/01854/AM 16
	RLA No.03/95/040/00967/AM 16 RLA No.03/95/040/00771/AM16
	Adv.Auth. No. 0310803283 dated. 14.03.2016 Adv.Auth. No. 0310801856 dated. 18.01.2016

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
THEIC-TRIS (2-Hydroxy Ethyl) Isocyanurate	1 kg	1	Cyanuric Acid	0.548 kg
			Ethylene Oxide	0.598 kg
			Methanol	0.118 kg

Firm will submit Central Excise Certified production consumption data to RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two, for redemption.
RA concerned may take further necessary action as per above decision of NC

Case No. B- 27 M.No.12/AM-18 Date 04.05.2018	M/s. Tide Industries Ltd File No. 01/82/050/00531/AM 16 RLA No.34/24/040/00138/AM15 Adv.Auth. No. 3410040551 dated. 15.09.2014

Decision : Committee considered the request of the firm for revision of norms as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to revise the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Aldehyde C10 (Capric Aldehyde)	1kg.		Fatty Alcohol C10 - 98	1.12 kg

RA concerned may take further necessary action as per above decision of NC

Case No. B- 28 M.No12/AM-18 Date 04.05.2018	M/s. Tide Industries File No. 01/82/050/00458/ AM 16 RLA No.34/24/040/00310/ AM15 Adv.Auth. No. 3410040978 dated. 23.02.2015

Decision : Committee considered the request of the firm for fixation of norms as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Aldehyde C-12 Lauric	1kg		C12 Fatty Alcohol (Lauryl Alcohol)	1.725 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 29 M.No12/AM-18 Date 04.05.2018	M/s. Forace Polymers (P) Ltd File No. 01/82/050/01298/AM13 AM 13 RLA No. 05/23/040/00459/AM13 Adv.Auth. No. 0510345208 dated. 07.02.2013

Decision : Committee considered the request of the firm for fixation of norms as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
HARDNER FORTECH 1000 (Containing minimum 95% Gama-Butyrolactone)	1kg.	1	GAMA-BUTYROLACTONE PURITY- 98% MINIMUM	0.96 kg
		2	TRIACETINE (FOUNDRY GRADE) PURITY- 98% MINIMUM	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 30 M.No12/AM-18 Date 04.05.2018	M/s. Jubilant Life Sciences Ltd File No. 01/82/171/00168/ AM 15

Decision: Committee considered the request of the firm fort revision of SION A-3270 and it was decided not to revise the SION A-3270. Firm is advised to apply under para 4.7 of HBP.1.

Case No. B- 31 M.No12/AM-18 Date 04.05.2018	M/s. Jubilant Generics Ltd File No. 01/82/050/00085/ AM 17 RLA No.05/23/040/00471/AM16 Adv.Auth. No. 0510397645 dated. 18.02.2016

Decision: Committee considered the request of the firm for revision of norms for import item at serial No. 6 **Croscarmellose Sodium JP** and deliberated on the matter in the presence of the technical experts. It was decided to revise the revise the norms as under:

Export Product	Quantity	Import Item	Quantity allowed for 1 No. tablet
Atorvastatin Tablets 5 mg	1 No. Tablet	**Croscarmellose Sodium JP**	4.20 mg / per 5 mg tablet
Atorvastatin Tablets 10 mg	1 No. Tablet	**Croscarmellose Sodium JP**	5.10 mg /per 10 mg tablet

Other items and quantity allowed earlier would remain unchanged.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 32 M.No12/AM-18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/01441/AM 16 RLA No.03/94/040/00405/AM16 Adv.Auth. No. 0310798727dated. 08.09.2015

Decision: The committee considered the request of the firm for amendment in norms. The matter is under examination. Case is deferred

Case No. B- 33 M.No12/AM-18 Date 04.05.2018	M/s. J.B Chemicals & Pharmaceuticals Ltd File No. 01/82/050/00423/AM 16 RLA No.03/94/040/01084/AM15 Adv.Auth. No. 0310793953 dated. 18.02.2015

Decision: The committee considered request of the firm for revision of norms. The matter is under examination. Case is deferred

Case No. B- 34 M.No12/AM-18 Date 04.05.2018	M/s. Sequent Scientific Ltd File No. 01/83/050/01061/AM07 RLA No.03/95/040/01189/AM 07 Adv.Auth. No. 0310413404 dated. 22.12.2006

Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-(+)-Selenomethionine	1 Kg.	1.	L-Methionine	2.5 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B- 35 M.No.12/AM-18 Date 04.05.2018	M/s. Biological E Ltd File No. 01/82/050/01473/AM13 RLA No.09/24/040/00535/AM13 Adv.Auth. No. 0910055011 dated. 11.02.2013 File No. 01/82/050/01475/AM 13 RLA No.09/24/040/00534/AM 13 Adv.Auth. No. 0910055012 dated. 11.02.2013 File No. 01/82/050/00665/AM 14 RLA No.09/24/040/00118/AM 14 Adv.Auth. No. 0910056424 dated. 21.06.2013 File No. 01/82/050/00097/AM 15 RLA No.09/24/040/00549/AM 14 Adv.Auth. No. 0910059124 dated. 30.01.2014

Decision: Committee considered the request of the firm for amendment in the description of UOM for the export product. In the presence of technical expert and it was decided to amend the Unit of Measurement in export quantity **from 1 kg to 100000 Doses (As per SION A-2304)** in respect of above mentioned advance authorizations. Rest of minutes would remain unchanged.

RA concerned may take further necessary action as per above decision of NC

Case No. B- 36 M.No12/AM-18 Date 04.05.2018	M/s. Biological E Ltd File No. 01/82/050/00268/AM 14 RLA No.09/24/040/00636/AM 13 Adv.Auth. No. 0910055652 dated. 02.04.2013

Decision: In the light of earlier decision taken by NC in its 11/82 meeting 24.01.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBANITAION VACCINE 10 DOSE VIAL PEDIATRIC DOSE DIPHTHERIA, TETANUS, PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILLUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	1 million Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	768.48 kg
		2.	AEROSIL 380 V (COLLIDAL ANH SILICA)	203.75 kg
		3.	GLYCEROL	1228.41ltr
		4.	TWEEN-20 (POLYSORBATE)	76.58 ltr.
		5.	POTASSIUM THYOCYNATE	1697.42 gms
		6.	TRIS BUFFER	102.16 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	276.65 kg
		8	YEAST EXTRACT	224.47 kg
		9	DEXTROSE (GLUCOSE)	359.37 kg
		10	L-CYSTINE	4.37 kg
		11	THIOMERSOL	3.79 kg
		12	ADIPIC DIHYDRAZIDE (ADH)	16.86 kg
		13	N-3-DIMETHYLAMINOPROPYL-N ETHYLCARBODIMIDE	1675.45 gm

			HCL (EDC)	
		14	SILICON EMULSION	165.00 kg
		15	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	14.41 kg
		16	CETAVLON	15.369 kg
		17	ALUMINIUM PHOSPHATE GEL 2%	769.91 kg
		18	L-TYROSINE	7.81 kg
		19	NZ CASE TT (CASEIN PEPTONE PLUS)	391.2 kg
		20	VITABIN B1 HCL (THIAMINE HYDROCHLORIDE)	11.45 gm
		21	GLASS VIALS SILCONISED 5ML	1100000 nos
		22	RUBBER STOPPERS	1085430 nos
		23	ALUMINIUM CAPS/SEALS	1076890 nos
		24	HEATMARKER VACCINE VIAL MONITOR LABELS (VVM LABELS)	1100000 nos
		25	SHIPPING INDICATORS (QTAG 2 PLUS)	1790 nos
		26	FILTERS & FILTER AIDS	2500 nos.
		27	BACTO CASAMINO ACID	317.58 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 37 M.No12/AM-18 Date 04.05.2018	M/s. Biological E Ltd File No. 01/82/050/00225/AM 14 RLA No.09/24/040/00635/AM 13 Adv.Auth. No. 0910055653dated. 02.04.2013

Decision: In the light of earlier decision taken by NC in its 11/82 meeting 24.01.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE SINGLE DOSE VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND	1 million Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
		2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
		3.	GLYCEROL	122.841 ltr.
		4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
		5.	POTASSIUM THYOCYNATE	169.742 gms
		6.	TRIS BUFFER	10.216 kg
		7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
		8	YEAST EXTRACT	22.447 kg
		9	DEXTROSE (GLUCOSE)	35.937 kg

HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)		10	L-CYSTINE	0.437 kg
		11	BACTO CASAMINO ACID	31.758 kg
		12	THIOMERSOL	0.379 kg
		13	SILICON EMULSION	16.5 kg
		14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
		15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
		17	CETAVLON	1537 gm
		18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
		19	L-TYROSINE	0.7841 kg
		20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
		21	VITAMIN B1 HCL (THIAMINE HYDROCHLORIDE)	1.14 gm
		22	GLASS VIALS	1100000 nos
		23	RUBBER STOPPERS	1095638 nos
		24	ALUMINIUM CAPS/SEALS	1088334 nos
		25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee

Case No. B- 38 M.No.12/AM18 Date 04.05.2018	M/s. Yasho Industries Pvt Ltd File No. 01/82/050/00688/AM 17 File No. 01/82/050/00766/AM 17 File No. 01/82/050/01117/AM 17 File No. 01/82/050/01118/AM 17
	RLA No.03/95/040/00434/AM 17 RLA No.03/95/040/00467/AM 17 RLA No.03/95/040/00718/AM 17 RLA No.03/95/040/00719/AM 17
	Adv.Auth. No. 0310807413 dated. 26.08.2016 Adv.Auth. No. 0310807656 dated. 07.09.2016 Adv.Auth. No. 0310809765 dated. 13.12.2016 Adv.Auth. No. 0310809768 dated. 13.12.2016
Decision: The committee considered request of the firm for revision of norms. The matter is under examination. Case is deferred.	

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